

Sl. No. 12400
Date 11/7/24

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 94/2024/EZ
(Earlier OA No. 96/2024/PB)**

IN THE MATTER OF:

Bimal Baroi & Ors.

----- Applicant

Versus

State of Assam & Ors.

----- Respondents

I N D E X

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FILED BY:

**Mr. Surendra Kumar
Advocate
For the THE POLLUTION
CONTROL BOARD, ASSAM/Respondent
Email: surendra_kr15@rediffmail.com/
advsurendrakumar16@gmail.com**

Filed On : .07.2024

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**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

**Original Application No. 94/2024/EZ
(Earlier OA No. 96/2024/PB)**

IN THE MATTER OF:

Bimal Baroi & Ors.

----- Applicant

Versus

State of Assam & Ors.

----- Respondents

**Compliance Affidavit of the Respondent no. 2, Pollution Control Board,
Assam, pursuant to the order dated 23.04.2024 passed by this Hon'ble
Tribunal in OA no. 96/2024/PB**

I, Shri Gukul Bhuyan, aged about 59 years, working as Addl. Chief Environmental Engineer and Nodal Officer (Legal), having its office at Bamunimaidam, Guwahati-781021, Assam do hereby as deponent solemnly affirm and state as under:

1. That I am the Addl. Chief Environmental Engineer and Nodal Officer (Legal) in the Pollution Control Board, Assam and I am fully conversant with the facts and circumstances of the present case and I am duly authorized to affirm and swear this affidavit on behalf of the Pollution Control Board, Assam.
2. That present the affidavit is in compliance of the Hon'ble Tribunal Order dated 23.04.2024 in OA no. 96/2024/PB. The said Order pertains to the submission of the Inspection Report of the Joint Committee constituted by the Hon'ble Tribunal Principal Bench. A copy of the Tribunal Order dated 23.04.2024 annexed as **Annexure A**.



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3. That the answering respondent likes to state that that the Pollution Control Board, Assam has been coordinating with Regional Directorate North East, CPCB Shillong and District Commissioner, Hailakandi vide letter dated 18-05-2024 to conduct a Joint Field Inspection of the subject area. A copy of the letter dated 18.05.2024 is annexed as **Annexure-B**.
4. That the answering respondent begs to state that, the Joint Committee has Conducted the Field inspection as on 22.05.2024 and submitted its Report on 14.06.2024. A Copy of the Joint Inspection report is annexed as **Annexure C**.
5. That the answering respondent like to state that the Board in compliance of para 7 of the Hon'ble Tribunal Order dated 23.04.2024, the Board has submitted the Inspection Report of the Joint Committee before the Tribunal, Eastern Zonal Bench to ngtjudicial-kolkata@gov.in via email dated 25.06.2024. A copy of the email dated 25.06.2024 is annexed as **Annexure-D**
6. That as regards the averments made in the prayer of the application, the Pollution Control Board, Assam is duty bound to abide by any directives passed by the Hon'ble Tribunal in the present facts and circumstances of the case.
7. That the answering craves the leave of this Hon'ble Tribunal to file additional affidavit, if required.

Arjun Bhuyan
DEPONENT



NOTARY PUBLIC : OATH COMMISSIONER
Solemnly affirmed before me this day, I
Certify that I read over and Explained
the contents to the declarant and that
the declarant seemed perfectly to
understand them.

X

VERIFICATION

I, the deponent herein above, do hereby verify the contents of this affidavit to be true and correct to the best of my knowledge and belief, and no part of this affidavit is false and nothing material has been concealed therefrom.

Verified at Guwahati on this 11th day of July, 2024

Banti Baishya
DEPONENT



Banti Baishya
11/7/24
Banti Baishya
NOTARY, GOVT. OF ASSAM
KAMRUP (Metro) Guwahati
Regd. No.: KAM-22

NOTARY PUBLIC : OATH COMMISSIONER
Solemnly affirmed before me this day, I
Certify that I read over and Explained
the contents to the declarant and that
the declarant seemed perfectly to
understand them.

Item No.2

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPALBENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid V.C. Option)

Original Application No. 96/2024

Bimal Baroi & Ors.

...Applicants

Versus

State of Assam & Ors.

...Respondents

Date of hearing: 23.04.2024

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: None for the applicant.

Application is registered based on a letter petition received by Post.

ORDER

1. Mr. Bimal Baroi and others have sent by post the present letter petition to this Tribunal, which has been treated and registered as O.A. No. 96/2024.
2. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:-

“X X X X
With reference to the subject cited above, We the local people of Lalacherra Grant tea garden area, we have been seen that the Lalacherra Sand Mining (Mohal) awarded as the name of Punam Deb (Silchar) in 2022. But they are started of sand mining unlawful) without following the guidelines of AMMCR-2013 rules and also their mining plans.
That Sir, the extraction of sand from the river bed will not go beyond the depth of 3.0 mtrs from the unmined top level of river bed at any point under the provision of rule 39(iii) of AMMCR-2013 but they are illegally extracted of sand above 3.0 mtr. For that reason, in this rain season soil collapsed from bank of river



both side, as a result there are so many trees have been collapsed and destroyed.

That sir, Another incident is happened on 22-08-2023 there are a small paved bridge connection Chuta Nunai Village over the Lalacherra Nala in the mining area is on the verge of collapse. As a result of which the bridge is currently leaning to one side. There is a possibility of collapse at any moment. And if the bridge is broken the people of Chota Nunai area faces so many problems. So many students used to go school on this bridge. But they have not bothered any rules and regulations.

That sir, Sand collection at limited quantity through manual as stated on mining plan and also AMMCR-2013 rules but they are using JCB excavator and Sand Machine.

That sir, the sand extracted and stacked will not exceed twice the average monthly production as stated on AMMCR-2013 rules but they are stacked huge amount of sand at various location of stock Yard.

So, we would like to respectfully request your honour kindly to take necessary action on illegal mining, we will very grateful to you.”

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising representatives of Central Pollution Control Board, Assam Pollution Control Board and District Magistrate, Haila Kandi and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due process of law. The Assam State Pollution Control Board (ASPCB) will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and



circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.

6. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 03.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report by the Joint Committee be filed within one month before the Eastern Zone Bench of this Tribunal at Kolkata by email to ngtjudicial-kolkata@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Member Secretary, Central Pollution Control Board, Member Secretary, Assam Pollution Control Board and District Magistrate, Haila Kandi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 23rd 2024

ag



Annexure - B
Pollution Control Board, Assam
(Department of Environment & Forests, Government of Assam)

অসম প্রদূষণ নিয়ন্ত্রণ পৰিষদ
(অসম চৰকাৰৰ বন আৰু পৰিৱেশ বিভাগ)

NABL Accredited Testing Laboratory : Certificate No. TC-11384



No. PCBA/LGL-230/2024/NG/PB/5

Dated Guwahati the, 18th May, 2024

To :

- 303
1. District Commissioner,
Hailakandi, Assam,
[E-mail: de-hailakandi@nic](mailto:de-hailakandi@nic)
 2. Dr. G.P. Singh,
Scientist-D,
Central Pollution Control Board, Shilong
Regional Directorate, North East
Lower Motinagar, shilong
Pin- 793014
E-mail: gpsingh.cpcb@nic.in / singh.gvomprakash@gmail.com
 3. Sri Arabinda Das,
Asstt. Environmental Engineer,
I/c RLO, Silchar,
Pollution Control Board, Assam.
[E-mail: ro_silchar@pcbassam.org](mailto:ro_silchar@pcbassam.org)

Sub : O.A. 96/2024 (Bimal Baroi & Ors –vs- State of Assam & Ors) -regarding.

Ref : Hon'ble NGT, EZ, Order dated 23.04.2024.

Sir,

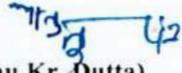
This has reference to OA no. 96/2024 (Bimal Baroi & Ors –vs- State of Assam or Ors) vide which Hon'ble National Green Tribunal passed an order to constitute a Committee to be headed by District Commissioner, Hailakandi for the site assessment . The Committee is desired to visit the site within 1 (one) week time. Copy of the said order dated 23.04.2024 is enclosed for ready perusal.

Sri Arabinda Das, AEE, RLO, Silchar shall coordinate with the Committee members for the purpose.

Thanking you,

Your faithfully,

Encl: As stated.


(Shantanu Kr. Dutta)
Member Secretary

Annexure - C



Inspection Report in the matter OA no. 96/2024 (Bimal Baroi & Ors -vs- State of Assam & Ors.)

1.0 BACKGROUND

The Hon'ble NGT, Principal Bench, New Delhi has taken up a complaint based on a letter petition (By Mr. Bimal Baroi & Others) received by post against sand mining being carried out unlawfully without following the guidelines of **Assam Minor Mineral Concession Rules (AMMCR), 2013** and the mining plans.

Hearing the matter, the Hon'ble court in its order dated 23.04.2024 (copy enclosed **Annexure-I**) constituted a Joint Committee consisting representatives from Central Pollution Control Board, Assam Pollution Control Board and the District Magistrate, Hailakandi to look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action.

Accordingly, the Committee consisting of nominated members from the different organizations, as tabulated below, visited the site on 22.05.2024.

Sl. No.	Members
1	Dr. G.P.Singh, Scientist-D, Central Pollution Control Board, Regional Directorate, Shillong
2	Sri Arabinda Das, Assistant Executive Engineer, Pollution Control Board Assam.
3	Sri BhaskarJyotiTalukdar, ALRS, Circle Officer, Lala Revenue Circle, Hailakandi, Assam

2.0 FIELD INSPECTION

The committee visited the site on 22.05.2024 and performed inspection to ascertain the allegations made in the original application (O.A.) which are as tabulated below:

Sl. No.	Grievances raised by the Applicant	Present Status as observed
1.	The extraction of sand from the river bed will not go beyond the depth of 3 meters from the unmined top level of the river bed at any point under the provision of Rule 39, sub rule iii of AMMCR, 2013 but the project proponent is illegally extracting sand from beyond the depth of 3 meters leading to collapse of river banks on both sides and destruction of trees.	<ul style="list-style-type: none">• Upon inspection it was found that there was considerable amount of water flowing through the rivulet and the riverbed was underneath water, hence the river bed cannot be seen. (see fig 2, Annexure II)• No collapse of river banks was found. Though some trees were found uprooted nearby the rivulet, the cause, as reported by the local people and the forest department was the recent storm that passed through the area and the entire



		Barak valley.
2.	The small paved bridge connecting ChutaNunai Village over the LalacherraNala in the mining area is on the verge of collapse and is currently leaning to one side due to the sand extraction from the river bed.	The Lalacherra Sand Mining Contract area is located 826 meters (aerial) downstream of the paved bridge connecting Chuta Nunai Village over the Lalacherra Nala (see Figure 3, Annexure II). As reported by the local populace, the middle pillar of the bridge started to sink around the year 2020 which was before the mining started in the area. A letter was sent to the BDO, Hailakandi Development Block, which is the implementing agency of the said bridge project to confirm the aforesaid fact. Reply to the letter is however, awaited.
3.	Use of JCB and Sand Machines in violation of mining plan and AMMCR, 2013	No excavator or mining machinery was seen at the time of visit. As reported, JCBs were used only to load the mined sand from the stockyard onto the trucks for onward movement.
4.	Sand extracted and stocked shall not exceed twice the quantity of average monthly production as per approved mining plan/scheme as stated in AMMCR, 2013 but the project proponent has stacked huge amount of sand at various locations.	As seen during inspection, the project proponent had stocked the mined sand in three (3) places beside the leased area for loading into trucks and onward delivery to various locations. The amount of sand stocked (see fig. 6 & 7, Annexure II) as seen at the time of inspection was estimated to be less than twice the quantity of average monthly production, i.e. 1743 m ³ . However, the precise quantity could not be determined by the joint committee upon visual inspection.

Associating the applicant and representative of the concerned project proponent

The committee tried to contact all the applicants as well as the representatives of the project proponent however the committee could meet a few applicants and representatives of project proponent as detailed below:

- 2.1 **Mr. BimalBaroi (Applicant No.7)** of Katlicherra reported that his original name was Shankar Baroi and denied signing on the petition. According to him, someone else signed without his knowledge using his nickname/commonly known name.
- 2.2 **Mr. Zakir Hussain Mazumdar (Applicant No.2)**, S/O Late Samsul Haque Mazumdar, resident of Nunai Forest village denied signing on the petition and reported that someone else signed using his name. He has no objection regarding the sand mining in the area.
- 2.3 There is no person in the name of '**Anukul Kumar Nath**' (**Applicant No.1**) as reported by the local populace in the area. However, one person named '**Mr. Anukul**

Chandra Nath', S/O Late Brij Mohan Nath, Vill- Kachori Thala Forest, Ph.- 9401105454 could be traced who is a teacher by profession. He denied signing on the petition and reported that someone else signed using his name. He has no objection regarding the sand mining in the area.

- 2.4 The other persons mentioned in the list of applicants could not be traced and were unknown to the local population of the nearby villages.
- 2.5 The concerned project proponent was represented by 2 persons namely-
 - i. Mr. Ajoy Kumar Deb, Address- Rangpur, Silchar-9, Dist: Cachar
 - ii. Mr. Panna Roy, Address: Rangpur, Silchar-9, Dist: Cachar.

3.0 OVERALL OBSERVATIONS:

The overall observations made in the matter are as follows:

- 3.1 No mining was being carried out during the time of inspection on 22.05.2024. As stated by the project proponent, mining of sand is not feasible during the monsoon months and hence no mining activity is done during the months from May until August.
- 3.2 No excavator or mining machinery was observed at the time of visit.
- 3.3 As reported by the Divisional Forest Officer, Hailakandi, there is no District Survey Report for Hailakandi district and that the preparation of DSR is under process.
- 3.4 It is very surprising that the reserve estimation of sand has been done without District Survey Report which is in contrary to the **Sustainable Sand Mining Management Guidelines (SSMMG), 2016**. The reserve estimation of sand was done by a Recognised Qualified Person (RQP) recognised by the Director of Geology and Mining, Assam using a simple multiplication of the Area leased for mining multiplied by the allowable depth of 3 meters, as given in the Mining Plan. However, it is also to be mentioned that the maximum depth of mining allowed by the SEIAA was 2 meters.
As per SSMG, 2016, the district level survey report should be prepared and area suitable for mining and area prohibited for mining be identified.
- 3.4 The boundary pillars were not of sufficient height and were not marked with the GPS co-ordinates in violation of Rule 38 (8) of AMMCR, 2013. They were also not placed in the exact location as provided in the mining plan. As per SSMG, 2016, mining should begin only after pucca pillar marking the boundary of lease area is erected at the cost of the lease holder after certification by the mining official and its geo co-ordinates are made available to the district level committee.
- 3.5 The applicant raised the issues which were reported to be violating the provisions of the 'AMMCR, 2013'. However, after the notification of the '**SSMG, 2016**' and the '**Enforcement and Monitoring Guidelines for Sand Mining (EMGSM), 2020**', by the Ministry of Environment, Forest and Climate Change, Govt. of India, the AMMCR, 2013 itself is found to be in contradiction of certain provisions of the aforesaid guidelines.



4.0 RECOMMENDATIONS:

In view of the above findings and observations, it is recommended as follows-

- 4.1 The AMMCR were notified in 2013 by the State Govt. of Assam, subsequent to which the Ministry of Environment, Forest and Climate Change, Govt. of India notified the 'SSMG, 2016' and the EMGSM, 2020'. It is recommended that the AMMCR, 2013 be revisited and revised in line with the aforesaid two guidelines issued by the Central Govt. In the meantime, all sand mining activities in the state are to be allowed only in accordance with the aforesaid guidelines notified by the Ministry of Environment, Forest and Climate Change, Govt. of India and not the AMMCR, 2013.
- 4.2 District Survey Report (DSR) should be prepared in line with the Sustainable Sand Mining Guidelines, 2016 and the Enforcement and Monitoring Guidelines for Sand Mining, 2020. The DSR should make assessment of the Mineable Reserve in the region and mining be permitted in accordance to these guidelines only.

Members of the Committee

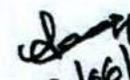
1. Dr. G.P. Singh, Scientist-D,
Central Pollution Control Board,
Regional Directorate, Shillong
2. Sri Arabinda Das,
Assistant Executive Engineer,
Pollution Control Board, Assam
3. Sri ~~Aradya Mahanta~~, APRDS
i/c Circle Officer, Lala Revenue Circle,
Hailakandi, Assam

Signatures


13.6.2024


Asst. Executive Engineer
Pollution Control Board, Assam
R.L.O. Sitchar


13/6/24
Circle Officer
Lala Revenue Circle


13/06/24

List of Enclosures

Sl. No.	Particulars	Annexure No.
1	Hon'ble NGT Order in OA 96/2024	I
2	Photographs taken during site visit	II
3	Environmental Clearance	III
4	Mining Plan	IV
5	Letter of Intent	V

both side, as a result there are so many trees have been collapsed and destroyed.

That sir, Another incident is happened on 22-08-2023 there are a small paved bridge connection Chuta Nunai Village over the Lalacherra Nala in the mining area is on the verge of collapse. As a result of which the bridge is currently leaning to one side. There is a possibility of collapse at any moment. And if the bridge is broken the people of Chota Nunai area faces so many problems. So many students used to go school on this bridge. But they have not bothered any rules and regulations.

That sir, Sand collection at limited quantity through manual as stated on mining plan and also AMMCR-2013 rules but they are using JCB excavator and Sand Machine.

That sir, the sand extracted and stacked will not exceed twice the average monthly production as stated on AMMCR-2013 rules but they are stacked huge amount of sand at various location of stock Yard.

So, we would like to respectfully request your honour kindly to take necessary action on illegal mining, we will very grateful to you."

3. *Prima facie* the averments made in the application raise substantial questions relating to environment arising out of the implementation of the enactments specified in Schedule-I to the National Green Tribunal Act, 2010.

4. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising representatives of Central Pollution Control Board, Assam Pollution Control Board and District Magistrate, Haila Kandi and direct the same to meet within one week, undertake visits to the site, look into the grievances of the applicant, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate remedial action by following due process of law. The Assam State Pollution Control Board (ASPCCB) will be the nodal agency for coordination and compliance.

5. Even though in the present case cognizance has been taken by this Bench on the basis of letter petition received by post with approval and assignment under order of Hon'ble Chairperson, but in view of the facts and

circumstances of the case including the fact that the place of accrual of cause of action lies within jurisdiction of the Eastern Zone Bench of this Tribunal at Kolkata, we are of the considered view that it will be appropriate if the case is further heard by the Eastern Zone Bench of this Tribunal at Kolkata.

6. Accordingly, the Registry is directed to list the matter before the Eastern Zone Bench of this Tribunal at Kolkata on 03.07.2024 after obtaining orders from Hon'ble the Chairperson for transfer of the case.

7. Factual and Action taken Report by the Joint Committee be filed within one month before the Eastern Zone Bench of this Tribunal at Kolkata by email to ngtjudicial-kolkata@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF.

8. A copy of this order be sent to the Member Secretary, Central Pollution Control Board, Member Secretary, Assam Pollution Control Board and District Magistrate, Haila Kandi by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

April 23rd 2024
ag

ANNEXURE II

Photographs taken during the site inspection



Figure 1: The rivulet. Collapse of riverbanks was not found. Some trees were found uprooted nearby the rivulet. The cause, as reported by the local people and the forest department, was the recent storm that passed through the area and the entire Barak valley.

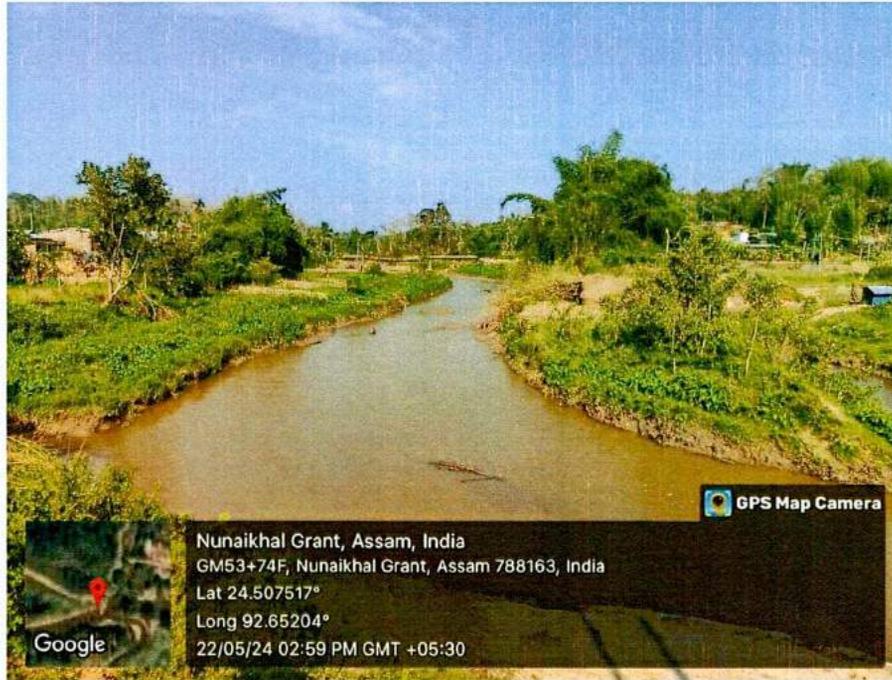


Figure 2: The rivulet. The river bed cannot be seen due to the considerable amount of water flowing through the rivulet during the monsoon months.

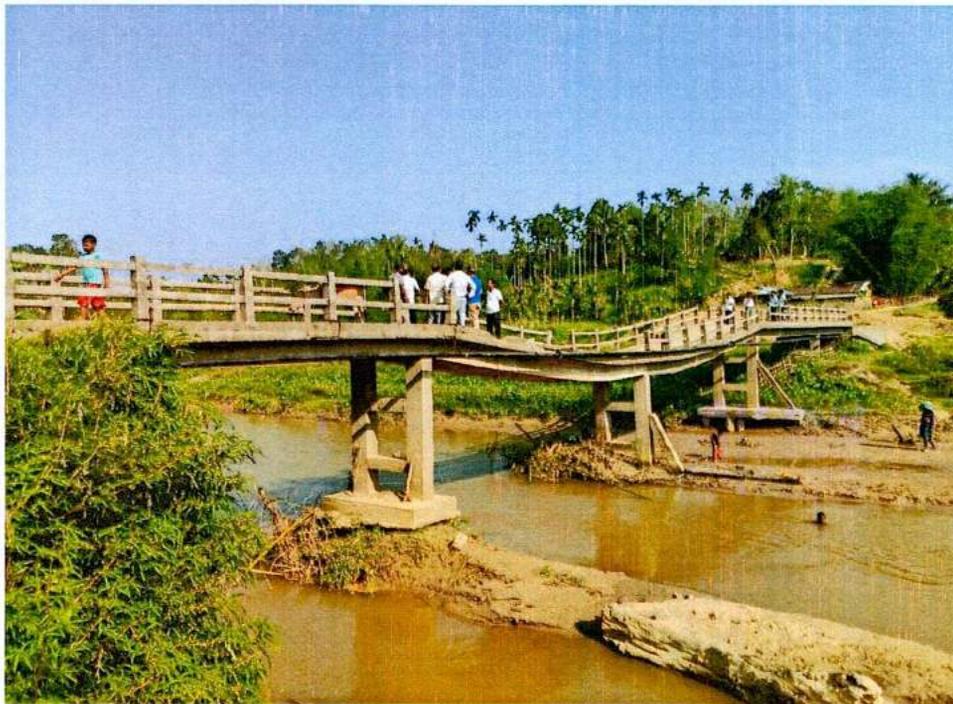


Figure 3: The small paved bridge connecting Chuta Nunai Village over the Lalacherra Nala.



Figure 4: The small paved bridge connecting Chuta Nunai Village over the Lalacherra Nala.

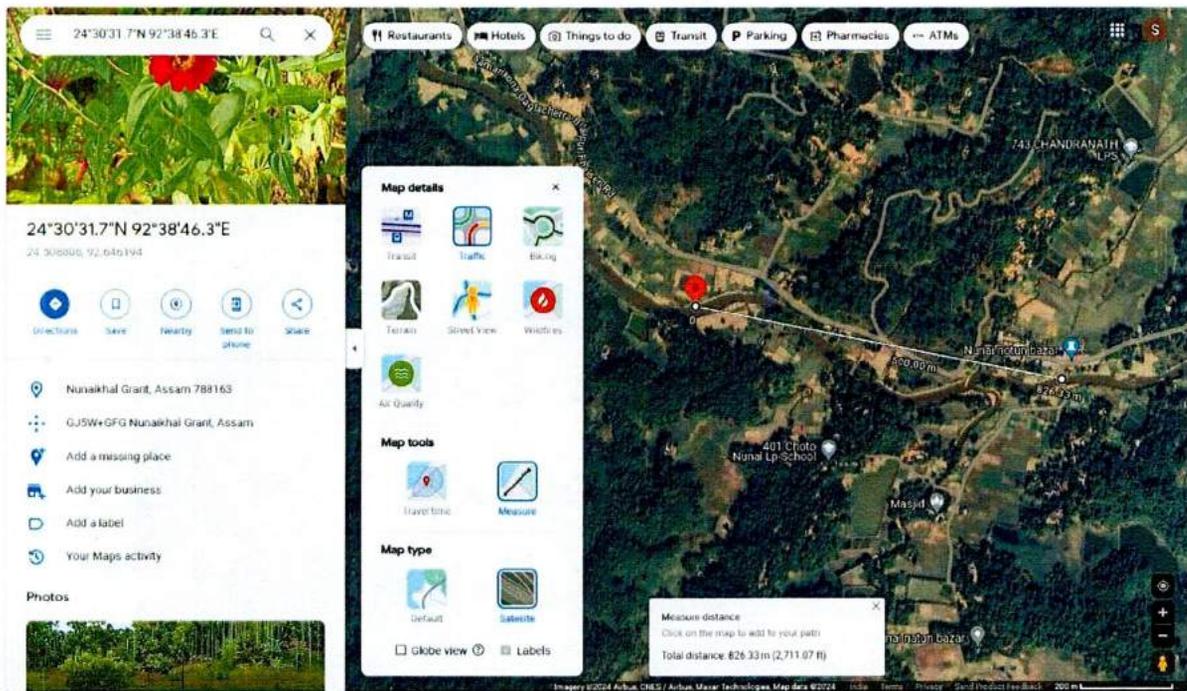


Figure 5: Aerial distance from pillar number 5 to the paved bridge connecting Chuta Nunai Village over the Lalacherra Nala.

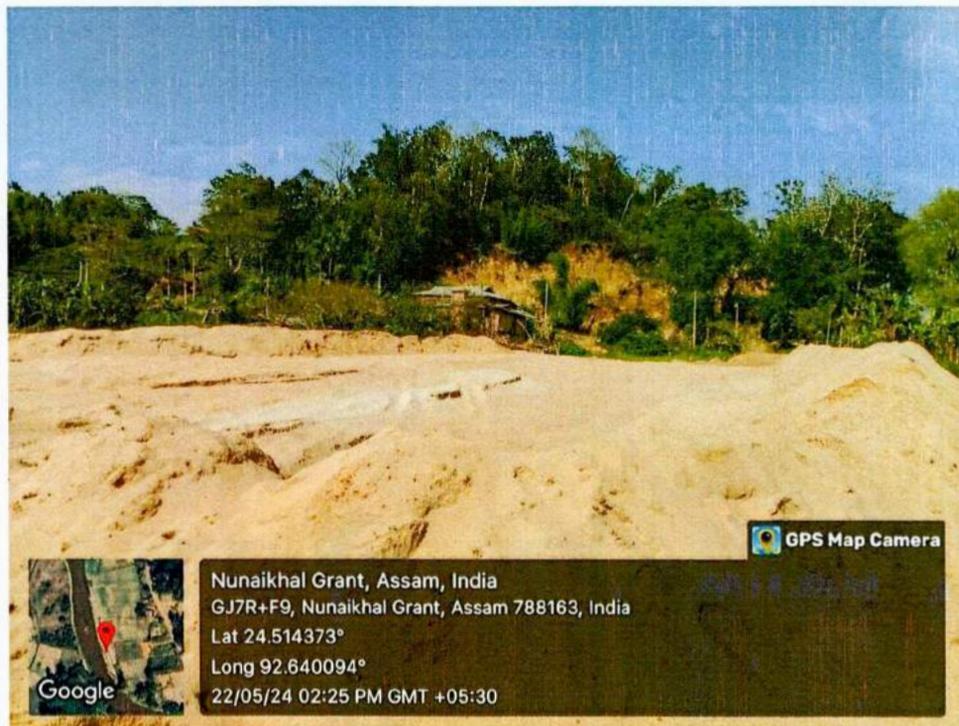


Figure 6: Stockyard of mined sand beside the leased area.

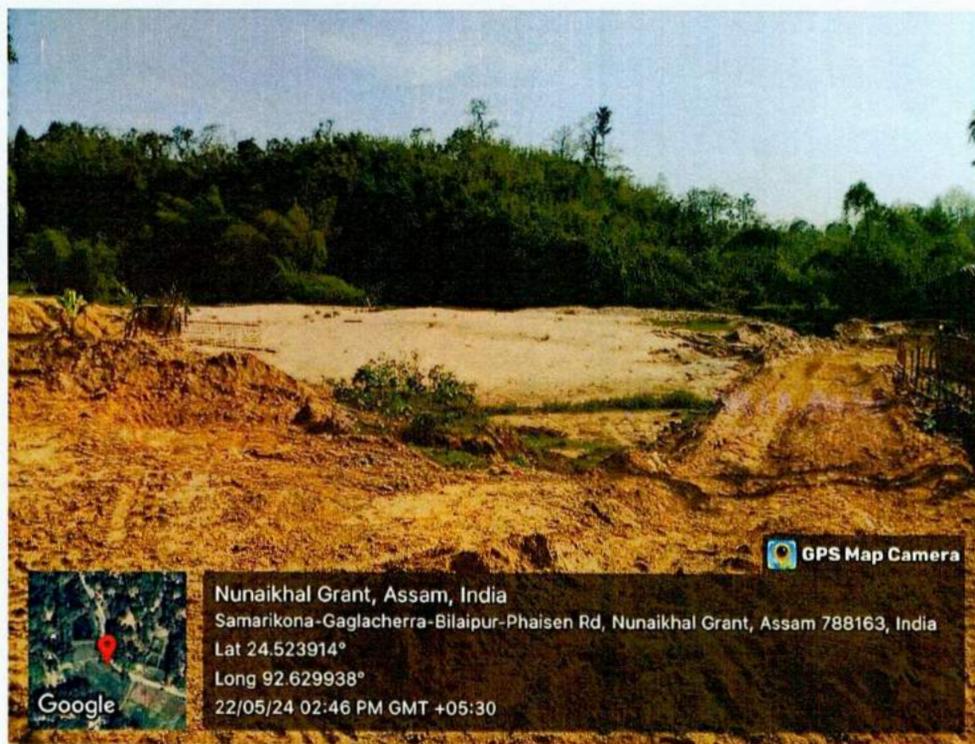


Figure 7: Stockyard of mined sand beside the leased area.



Figure 8: *Boundary Pillar. These are not GPS marked and also not erected on the exact location as per the mining plan.*

ENVIRONMENTAL
CLEARANCE

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority(SEIAA), ASSAM)

To,

The Contractor
PURNAM DEB
Vill - Bangram, Bhangabazar,
P.O+P.S - Dholai -788120

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the SEIAA vide proposal number SIA/AS/MIN/428514/2023 dated 08 May 2023. The particulars of the environmental clearance granted to the project are as below.

1. EC Identification No.	EC23B001AS129797
2. File No.	SEIAA3453/2023
3. Project Type	New
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	LALACHERRA SAND MINING CONTRACT AREA
7. Name of Company/Organization	PURNAM DEB
8. Location of Project	ASSAM
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page no 2 onwards.

(e-signed)
Indreswar Kalita
Member Secretary
SEIAA - (ASSAM)

Date: 17/06/2023

Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH. Please quote identification number in all future correspondence.

This is a computer generated cover page.

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and Virtuous Environmental Single-Window Hub)



This has reference to your application for Prior Environmental Clearance **proposal no. SIA/AS/MIN/428514/2023 dated 08/05/2023** along with Form-1, Mining Plan, D.F.O. letter, Google map with G.P.S. Co-ordinates and other relevant documents for Collection of Sand from "Lalacherra Sand Mining Contract Area" under Hailakandi Forest Division, Dist. Hailakandi, Assam.

The quantity of Sand to be collected is:

Sand: 52,310cu.m. (Fifty Two Thousand Three Hundred Ten) only for 5 (Five) years @
10,462cu.m. (Ten Thousand Four Hundred Sixty Two) only for per year.

Allotted Area: 4.95 Ha.

The Sand shall be extracted from the area of the GPS Co-ordinates mentioned below as per mining plan:

<u>Longitude (East)</u>	<u>Latitude (North)</u>
1. E- 92 ⁰ 37'15.5"	N- 24 ⁰ 31'41.4"
2. E- 92 ⁰ 37'15.2"	N- 24 ⁰ 31'40.7"
3. E- 92 ⁰ 37'57.0"	N- 24 ⁰ 31'14.0"
4. E- 92 ⁰ 37'54.0"	N- 24 ⁰ 31'13.0"
5. E- 92 ⁰ 37'46.3"	N- 24 ⁰ 30'31.7"
6. E- 92 ⁰ 37'46.4"	N- 24 ⁰ 30'30.9"

The Sand shall be extracted manual (as per Mining Plan) from "Lalacherra Sand Mining Contract Area" under Hailakandi Forest Division, Dist. Hailakandi, Assam.

The proposal was examined and processed in accordance with EIA Notification 2006 and its amendment thereof. The State Level Expert Appraisal Committee (SEAC), Assam examined the documents of the proposal for Collection of Sand at its meeting held on 20/05/2023. Accordingly the application was discussed and thoroughly scrutinized by the SEAC and found that the project falls under I(a) and considered as B₂Category of EIA Notification 2006 and subsequent amendments. The Committee recommended the project to the SEIAA, Assam for issuance of Environmental Clearance.

Based on the recommendation of the SEAC, the State Environment Impact Assessment Authority, Assam (SEIAA) considered the proposal in its meeting held on 06/06/2023 and accords Prior Environmental Clearance to the project as mentioned above under the provision of EIA notification 2006 and its subsequent amendments issued under Environment Protection Act 1986 subject to compliance of following specific and general conditions.

The operational area must be confined to the given 4.95 Ha proposed area bound by the coordinates mentioned above and there shall not be any other area of extraction contiguous to this. The project proponent is to submit a declaration in writing to this effect before commencement of the work.

I. Specific Conditions

1. The legal status of the mining area remains unchanged.


Member Secretary
SEIAA, Assam
P.D.

2. The lease holder shall undertake adequate safeguard during extraction of Sand and ensure that due to this activity, the hydro geological and ecological regime of the surrounding area shall not be affected. Regular monitoring of ground water level and quality shall be carried out around the mine lease area during the mining operation. If at any stage, it is observed that the groundwater table is getting depleted due to the mining activity; necessary corrective measures shall be carried out.
3. Manual (*as per Mining Plan*) low impact extraction of Sand shall be undertaken.
4. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter as at loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard. The status of implementation of measures taken shall be reported to SEIAA and work shall be completed before the start of mining.
5. Quarrying shall be restricted within the area as per GPS Co-ordinates mentioned above.
6. There shall be stockyard to stock mining material outside the quarry site. Parking shall not be made on public road.
7. The following measures are to be further implemented to reduce air pollution during transportation of mineral:
 - i. Roads shall be graded to mitigate the dust emission.
 - ii. Over filling of tippers and consequent spillage on the roads shall be avoided.
8. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, Govt. of India.
9. Mining shall be limited to day time only.
10. No mining shall be carried out in the safety zone of any bridge and / or embankment.
11. No mining shall be carried out in the vicinity of natural / manmade archaeological sites.
12. No wildlife habitat will be disturbed and also aquatic Flora & Fauna of the river.
13. Green belt development shall be carried out in 20% of total mine area either on river bank or along road side considering CPCB guidelines with native tree species in the mining area.
14. User agency shall not make any fresh approach road over any part of the forest land but may use existing forest road only.
15. Transport of materials shall be done by covering the trucks/tractors with tarpaulin or other suitable mechanism so that no spillage of mineral/dust takes place.
16. Appropriate mitigation measures shall be taken to prevent any kind of pollution. It shall be ensured that there is no leakage of oil and grease from the vehicles used for transportation.
17. Special Measures shall be adopted to prevent the nearby settlement from the impacts of mining activities.
18. Dispensary facilities for first-aid shall be provided at site.
19. Occupational health surveillance program of the workers should be undertaken periodically.
20. Conservation measures shall be taken for protection of Flora & Fauna in the core and buffer zone.


 Member Secretary
 SEIAA, Assam
AD

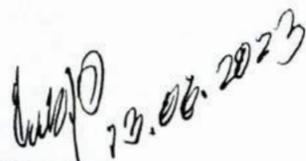
21. It shall be ensured that collection of mining materials does not disturb or change the underlying soil characteristic of river bed/basin, where mining is carried out.
22. It shall be ensured that mining does not in any way disturb the turbidity, velocity and flow pattern of the river water.
23. Conservation measures shall be taken for protection of flora & fauna in the core and buffer zone.
24. The fauna nesting area shall not be used for mining.
25. This Environmental Clearance is applicable only subject to receipt of mining permit by the project proponent from the Competent Authority as per AMMC Rule, 2013 and subsequent amendment.
26. Measures for prevention & control of Soil erosion & management of site shall be undertaken.
27. No river/Stream should be diverted for the purpose of Sand mining. No natural water course and/or water resources are obstructed due to mining operation.
28. No extraction of Sand in landside prone area.
29. **The proposed Mining area is with the condition that-**
 - a. **The maximum mining depth is recommended up to two meters from the existing ground surface.**
 - b. **Five meters distance shall have to be kept as non-mining zone between the mining boundary and high rise river banks on both sides**
 - c. **The proponent shall have to strictly follow all other terms and condition laid down in the approved mining plan during the mining period.**
30. Controlled clearance of riparian vegetation to be undertaken.
31. Vehicles used for transportation of Sand are to be permitted only with of fitness & PUC certificates.
32. Health & safety of workers should be taken care of spring sources should not be affected due to mining activities necessary protection measures are to be submitted.
33. The critical parameters such as PM₁₀, NO_x2, SO₄ in ambient air within the impact Zone shall be monitors periodically and analysis report shall be submitted to SEIAA, Assam.

II. General Conditions

1. All necessary statutory clearance shall be obtained from competent authority in connection with mining operation and copies of the same shall be submitted to SEIAA, Assam.
2. Special measures shall be adopted to prevent nearby settlements from the impacts of mining activities, maintenance of roads through which transportation of minor mineral is to be undertaken shall be carried out regularly.
3. User agency shall comply with the provisions framed under Assam Minor Mineral concession Rule 2013 and subsequent amendment.
4. The SEIAA Assam may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
5. Concealing the factual data or failure to comply with any of the conditions mentioned above may result in withdrawals of this clearance and attract action under the provisions of Environment Protection Act. 1986.

Member Secretary
SEIAA, Assam

6. The SEIAA, Assam may revoke or suspend the order, if implementation of any of the above conditions is not found satisfactory. SEIAA, Assam will monitor the operation area from time to time and the project proponent shall extend full cooperation for the same.
7. The above conditions will be enforced inter-alia under the provision of water (Prevention & Control of Pollution) Act 1974, the air (Prevention & Control of Pollution) Act 1981, the Environment Protection Act 1986 and the public liability Insurance Act 1991 along with their amendments & rules.
8. The Environmental Clearance is valid for a period of 5 (Five) years from the date of issue of this order.
9. Under Corporate Environment responsibility (CER), appropriate budgetary provision shall be made as per MoEFCC OM F. No. 22-65/2017-IA.III dated 01/05/2018 and 19/06/2018 commensurate with the total value of the work and to be spent for health improvement, education, drinking water facilities, and other socio-economic upliftment in and around the project area (radius of 10 KM from the project site) in consultation with a Committee having representatives from all sections of the population in the nearby villages and with information to the SEIAA on biannual basis.
10. **The project proponent shall submit half yearly compliance reports in respect of the terms & conditions stipulated in this order to the SEIAA, Assam in PARIVESH PORTAL through individual User Id to the SEIAA. The Compliance Report should also include the work done under CER as in 9 above and also under Green Belt development in the project area (to be supported with photographs and other documentary evidences in both cases).**
11. The Divisional Forest Officer, Hailakandi Forest Division, Dist. Hailakandi, Assam shall realize the Royalty as per existing rate & ensure due surveillances against occurrence of irregularities during mining operation. He will further ensure demarcation of mining area with pillars and Geo referencing prior to start actual mining operation as mining is not permitted beyond the limit of the same. The DFO is also requested to ensure necessary compliance of all the terms and condition laid down in the EC be duly complied by the proponent in course of mining operation.


 Member Secretary
 SEIAA, Assam
 Bamunimaidam, Guwahati-21.

Memo No. SEIAA.3453/2023/EC/ 2127

- A

Dated: 13 / 6 /2023

Copy to:

1. The Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, MoEF, Indira Paryavaran Bhawan, Jorbagh Rd, New Delhi-110003.
2. The Secretary to the Govt. of Assam, Environment & Forest Department, Dispur, Guwahati-6 Cum Member Secretary, SEIAA, Assam for favour of kind information.
3. The P.C.C.F, HoFF, Govt. of Assam, Panjabari, Guwahati-37 for favour of kind information.
4. The Divisional Forest Officer, Hailakandi Forest Division, Dist. Hailakandi, Assam for information & necessary action to ensure that all **Specific Conditions & General Condition** are complied with.
5. The Chief Engineer, Water Resource Department, Guwahati, Assam for favour of kind information.
6. The Integrated Regional Office, Ministry of Environment, Forest & Climate Change, 4th Floor, Housefed Building, G.S. Road, Rukminigaon, Guwahati-22 for information.
7. Office Copy.

V. K. P.
13.06.2023

Member Secretary
SEIAA, Assam

Bamunimaidam, Guwahati-21.

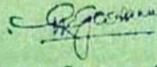
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MINING PLAN

LALACHERRA SAND MINING CONTRACT AREA

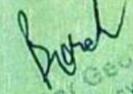
District : Hailakandi, Assam
Allotted area: 4.95 Hectares
(Area measured within the given GPS)

Approval from
THE DIRECTORATE OF GEOLOGY &
MINING, ASSAM.



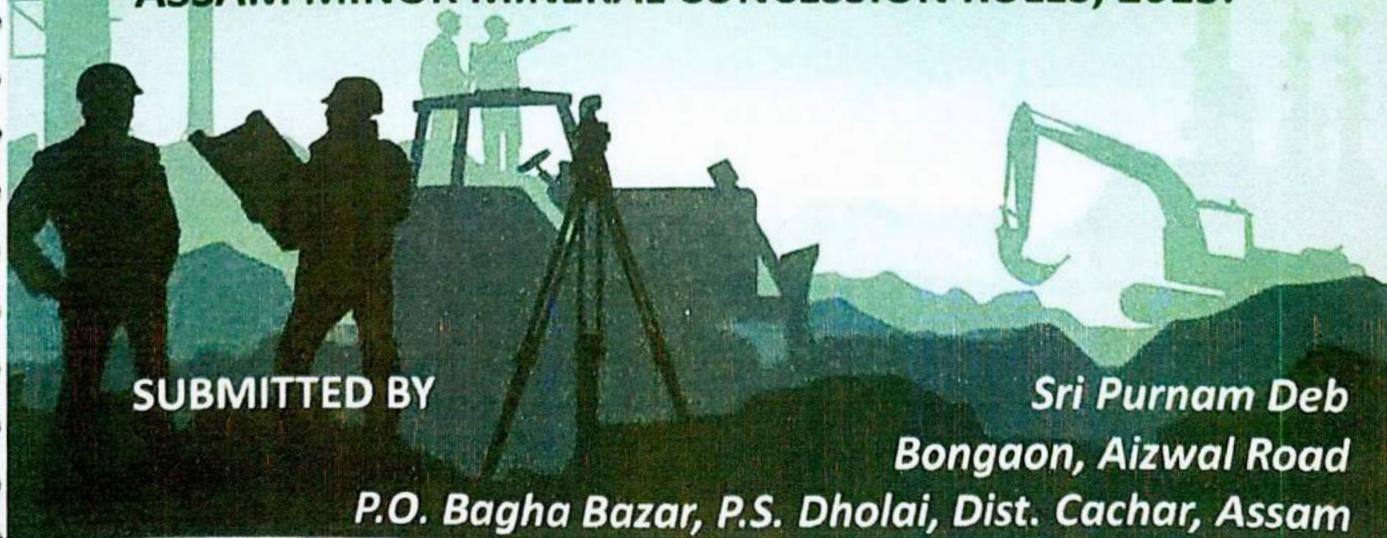
Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQPI/37/2018

Mining Plan is Approved



Senior Geologist
Directorate of Geology & Mining,
Kahilipara, Guwahati-78

SUBMITTED
UNDER RULE -52(1) OF THE
ASSAM MINOR MINERAL CONCESSION RULES, 2013.



SUBMITTED BY

Sri Purnam Deb
Bongaon, Aizwal Road
P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam

19/11/2022

DECLARATION BY THE APPLICANT

This Mining Plan is prepared under the provision of Rule 52(1) of the Assam Minor Mineral Concession Rules, 2013 in respect of the "LALACHERRA SAND MINING CONTRACT AREA", under Hailakandi Forest Division for extraction and collection of sand from river bed. The Mine Plan for collection of sand from River bed is prepared in consultation with us. We understand its content and hereby agree to implement the collection work of the sand in accordance with the prevailing provisions of law. If any other permission is needed, we shall approach the appropriate authority, before commencement of the extraction work.

Ph:

Purnam Deb

Sri Purnam Deb

Bongaon, Aizwal Road

P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam

CONSENT LETTER FROM THE APPLICANT

This Mining Plan in respect of the 'LALACHERRA SAND MINING CONTRACT AREA', Mining Contract for sand located in the River Bed, under Hailakandi Forest Division, Hailakandi, Assam for collection of sand for various development work within the state of Assam has been prepared by Sri Prabal Kumar Goswami (M. Tech.), resident of H/no. 17, Ganga Path, Anandapur, P.O. & P.S. Dispur, Guwahati-781006, and a RQP with Registration No. DGM/RQP/37/2018 from the Directorate of Geology and Mining, Govt. Of Assam, Guwahati with validity up to the midnight of 20/02/2028, on behalf of us.

We hereby undertake that the Mining Plan so prepared by the said RQP has been made with my knowledge and consent and shall be acceptable and binding of me in all respect.

Ph:

Purnam Deb

Sri Purnam Deb

Bongaon, Aizwal Road

P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam



: CERTIFICATE:

This is to certify that the Mining Plan in respect of the 'LALACHERRA SAND MINING CONTRACT AREA, near Lalacherra area, mining of river bed sand located at river bed, District Hailakandi under the Hailakandi Forest Division, Hailakandi, Assam for collection of sand from the river bed measuring 4.95 Hectares (Area calculated within the given GPS) has been prepared in favour of the applicant, Sri Purnam Deb Bongaon, Aizwal Road P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam under the relevant provisions of the Assam Minor Minerals Concession Rules, 2013.

The applicant will approach concerned authorities for any other permission, if required, during the process of Mining Operation.

It is further certify that the information furnished in the Mining plan is true and correct to the best of my knowledge.

Place : Guwahati

Date :

(Prabal Kumar Goswami)

Regd. No. DGM/RQP/37/2018

Directorate of Geology and Mining

Govt. Of Assam

Valid upto : 20/02/2028

Address : H/no. 17, Ganga Path, Anandapur,
Hengrabari, Ganeshguri, Guwahati 781006

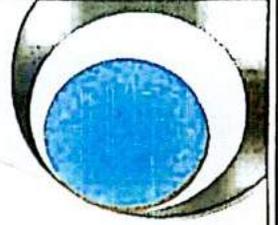


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Annexure 2	Base Map
Annexure 3	Sketch of Average Mineable area
Annexure 4	Photostat copies of Letter from DFO to the Director, DGM
Annexure 5	Photostat copy of treasury Challan

PARTICULARS OF THE RQP PREPARING THE MINING PLAN

1.	Name of the RQP	:	Mr. Prabal Kumar Goswami
2.	Address	:	H/no. 17, Ganga Path, Anandapur. Hengrabari, Ganeshguri P.O. Dispur, Guwahati-781006
3.	Registration No.	:	DGM/RQP/37/2018 , approved by The Directorate of Geology & Mining, Govt. of Assam, Kahilipara, Guwahati-19
4.	Validity of Registration	:	Upto 20-02-2028
5.	Contact Number	:	+91 9435116542 and +91 7896652563
6.	Email ID	:	goswami.prabal16@gmail.com



INTRODUCTION

Sri Purnam Deb, Bongaon, Aizwal Road P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam(LOI Holder) is planning to open one quarry for river bed sand in the River Bed located near Lalacherra Area, Dist.-Hailakandi Assam under Hailakandi Forest Division, Assam. This Mining Plan is prepared in favour of Sri Purnam Deb for extraction of river bed Sand aggregates for various construction works for a period of 7 (Seven) years, as recommended by the Department of Environment & Forest, Government Of Assam. Though the contract period is for 7 years, this Mining Plan is prepared in favour of Sri Purnam Deb for extraction of river bed Sand for various construction works for a period of 5 (five) years, as recommended by the Directorate of Geology & Mining, Government Of Assam.

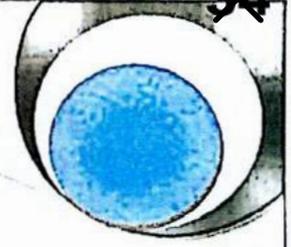
The Proposed mining area of 4.95 Ha is calculated which is bounded by the given GPS coordinates, lying on the River Bed and this quarry will certainly accomplish the requirement for various constructions and other filling works. This Mine Plan is prepared for 5 (Five) years, as proposed by the Department of Environment and Forest, Government of Assam (Sec 5(1),AMMCR,2013). The location of the mining area, as has been recommended by the Department of Environment and Forest, Government of Assam, for collection of river bed sand. The location of the Mining area is well connected through a motorable road. The proposed mining area is located under the jurisdiction of Hailakandi Forest Division, Hailakandi, Assam. The proposed site is not within any protected area under Archaeological, Religious, Cultural heritage or defense Establishments. By opening a time bound sand quarry as proposed, the surrounding area will be benefitted by both direct and indirect generation of employment opportunities to the local people and thereby growth of economic activities.

Prabal Kumar Goswami
 Prabal Kumar Goswami (M. Tech)
 Regd. No. DGM/NQPI/37/2018

Mining Plan is Approved

Boru
 Senior Geologist
 Directorate of Geology & Mining, Assam,
 Kohilpara, Guwahati-19

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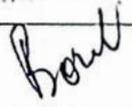


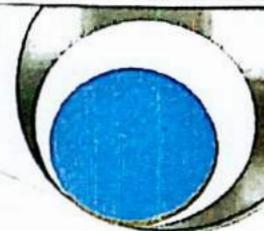
GENERAL INFORMATION:

The Applicant :

1.	Name	:	Sri Purnam Deb C/o Prashanta Deb																					
2.	Office Address	:	Bongaon, Aizwal Road P.O. Bagha Bazar, P.S. Dholai, Dist. Cachar, Assam																					
3.	Site Address	:	LALACHERRA SAND MINING CONTRACT AREA near Lalacherra																					
4.	Status of Applicant	:	LOI Holder																					
5.	Mineral Occurring in the area and its use	:	River bed sand deposits to be used for filling, leveling & other construction work																					
6.	Name of the Quarry	:	LALACHERRA SAND MINING CONTRACT UNIT																					
7.	Quantity recommended for extraction	:	52,310 CuM (10,462 CuM per year) for a period of 5(five) years.																					
8.	Mineable Area	:	4.95 Hectares (Area measured as per the given GPS)																					
9.	Period allowed for extraction	:	5 (five) years max.																					
10.	Forest range & Division	:	Sadar Range, Hailakandi Forest Division, Hailakandi District: Hailakandi, Assam																					
11.	Survey of India Toposheet No. involved	:	83D/10 of zone 46																					
12.	Latitutde /Longitude	:	<table border="1"> <thead> <tr> <th>Points</th> <th>Lattitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>24°31'41.4"N</td> <td>92°37'15.5"E</td> </tr> <tr> <td>2</td> <td>24°31'40.7"N</td> <td>92°37'15.2"E</td> </tr> <tr> <td>3</td> <td>24°31'14.0"N</td> <td>92°37'57.0"E</td> </tr> <tr> <td>4</td> <td>24°31'13.0"N</td> <td>92°37'54.0"E</td> </tr> <tr> <td>5</td> <td>24°30'31.7"N</td> <td>92°38'46.3"E</td> </tr> <tr> <td>6</td> <td>24°30'30.9"N</td> <td>92°38'46.4"E</td> </tr> </tbody> </table>	Points	Lattitude	Longitude	1	24°31'41.4"N	92°37'15.5"E	2	24°31'40.7"N	92°37'15.2"E	3	24°31'14.0"N	92°37'57.0"E	4	24°31'13.0"N	92°37'54.0"E	5	24°30'31.7"N	92°38'46.3"E	6	24°30'30.9"N	92°38'46.4"E
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5	24°30'31.7"N	92°38'46.3"E																						
6	24°30'30.9"N	92°38'46.4"E																						
13.	Nearest Railway Station	:	Hailakandi																					
14.	Nearest Airport	:	Silchar Airport																					
15.	Nearest Highway	:	NH-54 Mining Plan is Approved																					


 Prabal Kumar Choudhary (M. Tech)
 Geologist


 Senior Geologist
 Directorate of Geology & Mining, Assam
 Kahilipara, Guwahati-19



LOCATION OF THE PROPOSED MINING AREA

The proposed Mining Contract Area is situated Lalacherra Area near of Hailakandi District. The precise location of the mining area is on the river in non-forest land. The proposed mining area is under the jurisdiction of Hailakandi Forest Division, Assam. The other details of the proposed Contract area are as follows:

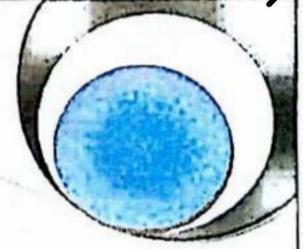
1.	Area P.O. P.S. District State	Lalacherra Hailakandi Hailakandi Hailakandi Assam
2.	Period allowed for the Mining	5 years (Max.)
3.	Total area/quantity allotted	4.95 Hectares (Area as per the given GPS)
4.	Ownership/ Occupancy	The Divisional Forest Officer Hailakandi Forest Division Hailakandi Assam
5.	Land use pattern	The proposed Sand Contract Area is basically a river bed deposits on the river without any agricultural activity.

Mining Plan is Approved

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/137/2019

3



THE ALLOTTED LAND AND THE TYPE OF MINERAL:

The total area proposed for Mining Area for collection of river bed sand amounting 4.95 Hectares (Area calculated as per the given GPS). According to the applicant, it is a River Bed area and remained barren with no any agricultural activity for long time. (Fig.2 Site photographs)

As per the statement mentioned in the report of Divisional Forest Officer, Hailakandi Division, the total area allowed for mining is 4.95 Hectares(Area as per the given GPS).

The available mineral of the proposed area i.e. 'River bed sand 'is to be extracted following a simple open cast quarrying method as described elaborately in subsequent chapter.

PROPERTIES OF THE RIVER BED DEPOSITS:

The Minor mineral available in the proposed mining area is river bed sand of various sizes and shapes mixed with coarse sand. During the site visit, it is found the presence of 10-15% coarse grained sand.

USE:

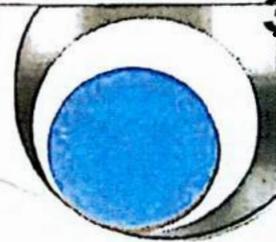
The minerals so available are suitable for use basically of filling and other construction purposes.

Mining Plan is Approved

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Prabal Kumar Goswami (A. I. T. Kharagpur)
Regd. No. DGM/MP/37/2013

4



And, the reserve of river bed available for extraction in one year would be about: $1,48,500 / 7 = 21,214.28 = 21,214$ Cu Metres.

For extraction of the river bed deposits (in the form of sands) under the opencast mining method, three number of benches each of 1M depth and 1.5M width may be maintained as indicated in Fig. 4 & 5. Assuming the Mining Loss as 10% during the extraction operation would be :-

$$(21,214 \times 10\%) = 2,121.4 = 2121 \text{ CuM per year}$$

The mineable reserve of river bed deposits in one year

$$= (21,214 - 2,121) \text{ Cu.M} = 19,093 \text{ Cu.M}$$

So, mineable reserve of river bed sand for the period of 5(five) years would be $= 19,093 \times 5 = 95,465 \text{ Cu.M}$.

Generally the extraction/ collection of river bed deposits can be carried out for 8 (eight) months only in a year. The works remain suspended for four months of rainy season. During these periods the river bed remains full with seasonal flood water and other related problems (lack of approach road, heavy vehicles may destroy connecting roads, etc.). Considering the number of working days in a month to be 25, the total working days in a year would be $25 \times 8 = 200$ days

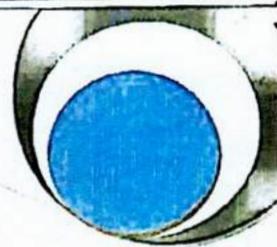
So, the extraction of river bed deposits in the form of sand in a year (i.e. for 200 days) would be about:

$$= (19,093 / 365) \times 200 = \text{CuM} = 10,461.91 \text{ CuM} = 10,462 \text{ CuM}$$

Mining Plan is Approved

Biswal

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19



The aforesaid quantity of 10,462 Cu.M of river bed deposits in 1 year has been estimated considering extraction up to the maximum permissible depth of 3 meters from the ground level/ top surface.

The mineable reserve of river bed sand available for extraction in one year up to different depths is assessed as shown below :--

Depth(Meter)	Mineable Reserve of the Mineral	
3	10,462	Cu.M Per Year
2	6,974.66	Cu.M Per Year
1	3,487.33	Cu.M Per Year
0.5	1,743.66	Cu.M Per Year

However, the Competent Authority may prescribe the quantity of river bed deposits of sand materials to be extracted by the Mining Contract holder as per the terms and conditions of the Contract/Permit by taking into account the impact on the ecology and environment of the surrounding areas.

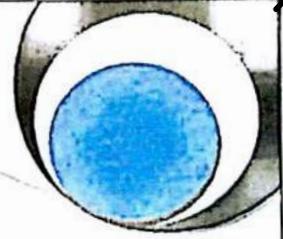
However, the quantity of river bed sand to be allotted for extraction under the Mining contract will be within the mineable reserve of river bed deposits in the form of sand available per year as depicted above.

Mining Plan is Approved

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/201A

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

7



RAINFALL AND CLIMATE:

The district receives heavy annual rainfall of the tune of 3,874.5 mm. The maximum rainfall occurs during monsoon period between May to August. The district experiences a sub-tropical and humid climate. The temperature varies from 120C in winter to 350C in summer. The humidity varies from 32% to maximum of 98% during July and October

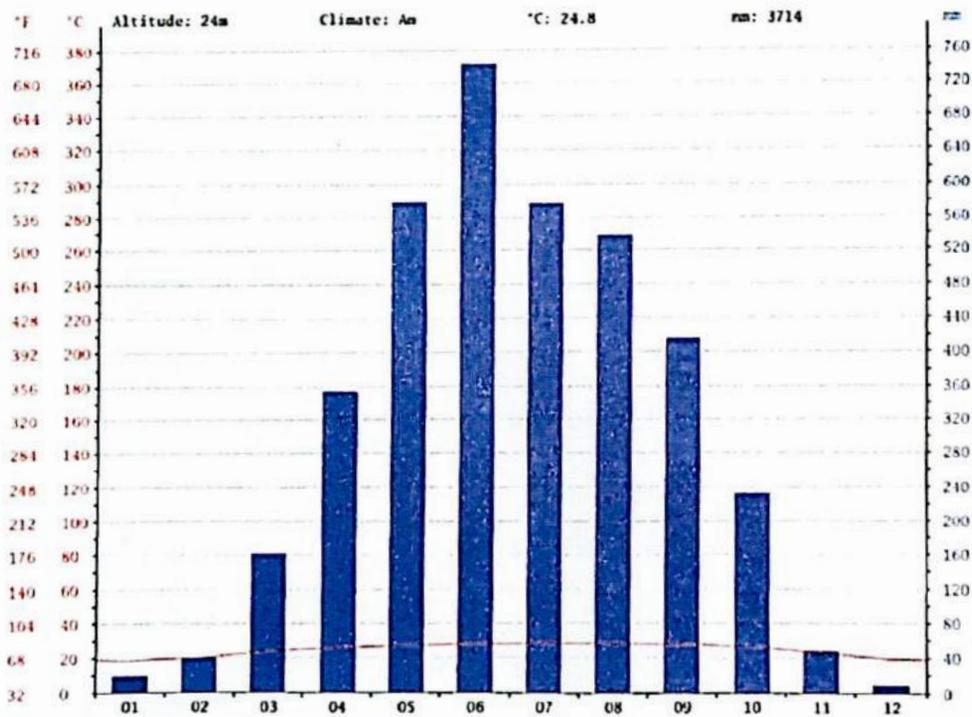


PLATE 1: Climate Graph of Hailakandi

Mining Plan is Approved

Boel

Prabal Kumar Goswami

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/137/2018

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

8

MINE PLAN

Sand/Lalacherra MCU/ DFO Hailakandi

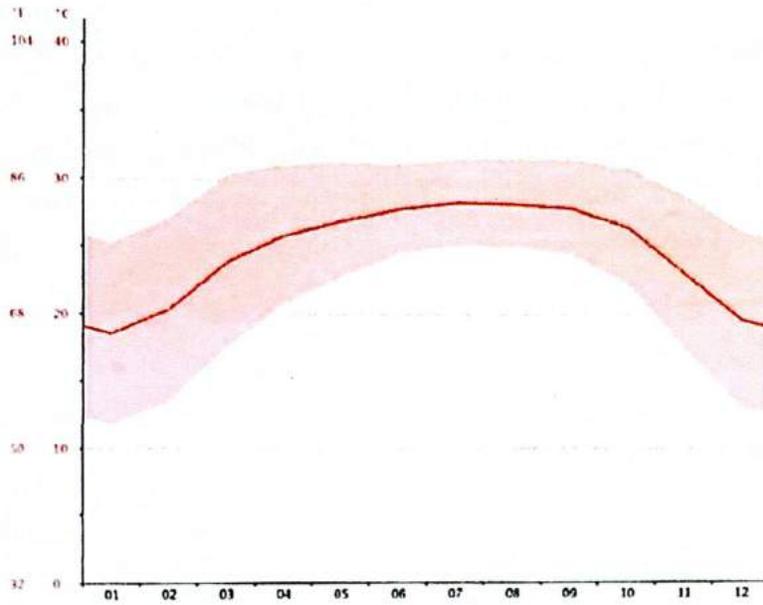
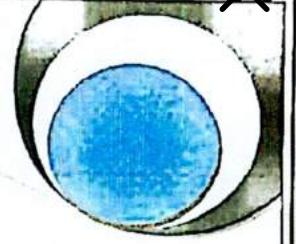


PLATE 2: Temperature Graph of Hailakandi

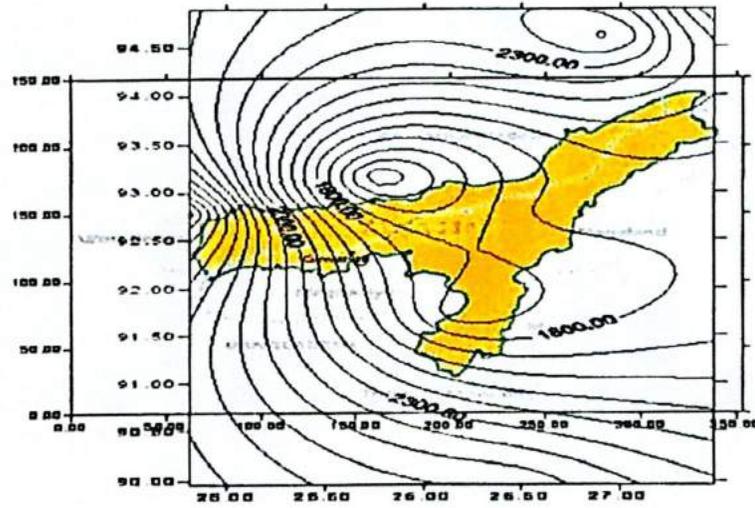


Plate 3 : Isohyetal map of Assam

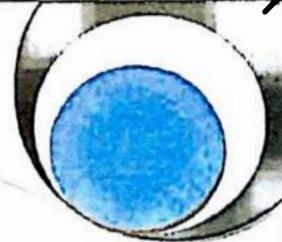
Mining Plan is Approved

Borel

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Gauhati-19

Prabhat Kumar Goswami (M. Tech)
Regd. No. DGM/ROPI/37/2016

9



GEOMORPHOLOGY AND SOILS

The area consists of resistant structural hills in the borders with an elongated valley in the central part. The general trend of the hills is NE-SW. Structural features like hog's back and steep escarpments are commonly present. The valley area comprises of low land with swamps and alluvial flat land. The southern part has number of field depressions and these are permanent water bodies commonly known as 'beel'.

The soil of the district varies from alluvial to lateritic in nature. Texture is generally clayey loam to clay. The pH ranges from 4.5 to 6.0. The river line tracts are found to be loamy to sandy loamy in nature. The hilly tracts are covered by lateritic soil.

Hydrogeology

The entire area of Hailakandi district is represented by i) unconsolidated, ii) semi-consolidated and iii) consolidated (Compact formation of Tertiary) formations and these units are as follows.

- 1) Very compact formations comprising the Surma and Dihing series of rocks,
- 2) Semi-consolidated rocks comprising Tipam and Dupitila formations, and
- 3) Unconsolidated formation of alluvial deposits.

The semi-consolidated Tipam sandsands form good repository in the area. The depth to water level varies from a few metre to 4 m bgl in alluvial sediments particularly in north and south of Hailakandi and in western parts while it varies from a few metre to 2 m bgl in the central parts. The hydraulic gradient of ground water is from North to South in northern parts and ground water flows from South to North-West in southern parts. The static water level in shallow aquifers (within 5 m) is within 1.3 to 4.0 m bgl in the North of the River and it varies from 1.8 to 2.22 m bgl in southern parts. Discharge of tube well varies from 5.5 to 8 m³/hr with drawdown of 6.0 m. The storability value varies from 8.8×10^{-4} to 4.14×10^{-3} . The hydraulic conductivity is low in Badribasti area and ranges between 6.1 to 45.23 m/day in the district.

Mining Plan is Approved

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/2013

MINE PLAN

Sand/Lalacherra MCU/ DFO Hailakandi



In the deeper aquifer, the granular zone occurs below a confining layer of clay, thus it is a confined aquifer. The static water level ranges from 1.92 to 6.88 m bgl in northern parts and from 0.50 to 8.50 m bgl in the southern parts of the River . The yield of the tube well varies from 33 to 88 m³/hr with drawdown varying between 9.9 to 32.65 m.

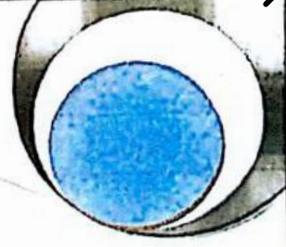
The water level fluctuation, in general, is less than 1 m, however, in places like Mohanpur, Srikona, Kashipur, Rajabazar etc. it is from 4.52 to 7.0 m. In the central parts of the district around Dholai, Palanghat etc. it is only 0.20 m indicating low fluctuation in fine grained deposits.

Mining Plan is Approved

for: Senior Geologist
Directorate of Geology & Mining, Assam
Kahilipara, Guwahati-19

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/137/2013

11



MINING

In order to ensure the conservation of mineral, Systematic mining and protection of environment, the Assam Minor Mineral Concession Rules (AMMCR), 1994 has been replaced by AMMCR, 2013 and it has been made mandatory to prepare mining Plan and progressive Mine closure Plan for grant of any mineral concessions like "Mining Lease", "Mining Contract" or "Mining Permit" in respect of minor minerals for systematic and scientific development of all mines, quarries as well as river bed mining.

Here, the Mining plan is prepared to extract sands of the river bed deposits from Lalacherra Area Minor Mineral Unit (Sand).

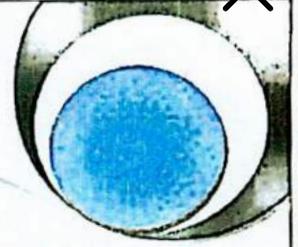
The proposed Mining area is basically almost loose deposit of river bed sands and to extract the same from this deposit, manual opencast method of mining is suggested. Use of machinery is strictly not advisable. The procedure to be adopted for open cast mining is elaborately described below:

1. The entire boundary of the Mining contract area will be marked with boundary lines and pillars in all the corner points. The boundary pillars are to be numbered and marked with GPS coordinate there on. Extraction of sand is to be carried out with a bench height of 0.5 meter to 1.0 meter for the whole area. Use of explosives for mining is not required.
2. The river bed deposits to be extracted and stacked by the Mining Contract Holder will not exceed twice the average monthly production.
3. No mining would be permissible in a river bed upto a distance of five times of the span of a bridge on upstream side and ten times the span of such bridge on downstream side, subject to minimum of 250M on upstream and 500M on the downstream side.(rule 39(i) of AMMCR, 2013)

Mining Plan is Approved

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/2018

Directorate of Geology & Mining, Assam
Kahllpara, Guwahati-79



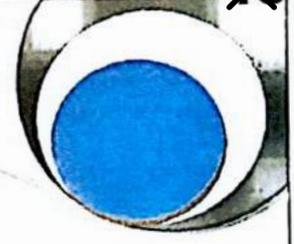
4. There shall be maintained an un-mined block of 50M width after every block of 1000M over which mining is undertaken or at such distance as may be directed by the competent authority.(rule 39(ii) of AMMCR, 2013)
5. The depth of the river bed mining will not in any way exceed 3 meters at any point in the Contract area from the top of the unmined river bed as per rule 39 (iii) of AMMCR 2013.
6. The extraction of sands will be restricted within the central $3/4^{\text{th}}$ width of the river. Here, in MMU the average mineable width of the Contract area is to be kept 23.22 meters out of the average width of the river being 31 meters as per rule 39(iv) of AMMCR, 2013 (Figure-5).

Mining Plan is Approved.

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Brahat Kumar Goswami (M. Tech)
Regd. No. DGM/RGP/37/2018

13



PRODUCTION OF RIVER BED DEPOSITS:

The proposed Mining Area is to be granted for extraction of river bed sands manually from the river.

The letter No HKD/DFO(T)/LSMCU/3257-59 Dated 09/11/2022 and of the Divisional Forest Officer, Hailakandi Division , Hailakandi, the total Mining period is 5(five) years (See Rule 18(1)&19(7), AMMCR,2013)

As has been estimated and stated in the LOI of DFO, Hailakandi, the total quantity of the river bed sand available for extraction in a year up to a depth of 3metres would be = 13,000 Cu.M

Considering the total working days as 200 days in a year for transportation of the minerals, the transportation of the mineral per day would be : = 13,000 Cu.M/200 days = 65 Cu.M per day

Considering the carrying capacity of the Trucks/Dumpers to be deployed is of 5 Cu.M average, the total trips to be made by the Trucks/ Dumpers would be about = 65/5 = 13 trips per day

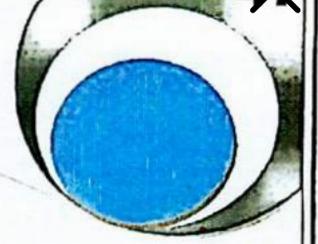
The quantity of river bed sand stated above is an estimated quantity that may be available for extraction considering the extent of the area of the proposed Site.

However, the competent authority shall decide and fix the quantity of the river bed sand to be lifted as per terms and conditions of the Mining Contract with due emphasis on the impact on environment and ecology of the surrounding areas.

Mining Plan is Approved

Senior Geologist,
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

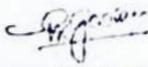
Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/2018



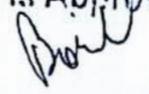
PROGRESSIVE MINE CLOSURE PLAN

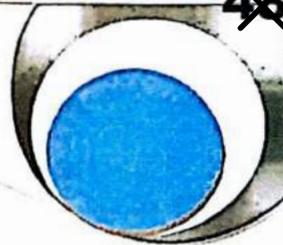
The "Assam Minor Mineral Concession Rule 2013" published in March 2013, has made it mandatory to incorporate " Progressive Mine Closure Plan" in the Mining Plan vide Rule 52(5)(VIII) of the said rules. Such a Mine Closure Plan is useful in case of opencast mines or quarries only wherein the question of phased restoration and/or rehabilitation through afforestation, land reclamation and rehabilitation of land affected by mining operation.

The river is a perennial river and hence, during the monsoon seasons, considerable amount of minerals (earth, silt, sand, sands etc.) are transported by the flow of river water. This Mining Contract is a river bed mining for sands only. The sand is to be extracted from the river bed in a systematic manner as described in earlier chapters. The void created by extraction of sands from the river bed would gradually be filled up with the sediments carried by the flow of river channel and would be replenished every year. This filling up process is slow in the dry season and rapid during the rainy season. The restoration of the river bed to its original position through natural process is more congenial to the aqua-marine environment than the reclamation with earth/ silt/clay etc. brought from elsewhere. Since the river bed will regain its original position through natural process after closure of the mine on expiry of the Contract Period, a progressive mine closure plan would not be necessary in this case.


Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/2018

Mining Plan is Approved


Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19



CONCLUDING REMARKS:

The proposed Mining Contract for river bed sand covering an area of 4.95 Hectares (area measured within the given GPS) meant for extraction/collection of sand from the Lalacherra MMU (Sand) Area within a period of five years. The area is a loosely compact flood plain deposits of sand various grades on the river. A simple opencast mining method for collection would be applied as explained in the previous chapters. **There would be no cutting of trees and no blasting is carried out under this mining Contract.** After a thorough study with site verification physically, the conclusions is drawn with the following points:

Sl. No.	Synopsis
1.	The proposed mining involves the extraction and transportation of sands amounting 52,310 CuM (10,462 CuM per year) for a period of 5(five) years.
2.	It is entirely a manual open cast mining and the use of machinery is strictly prohibited.
3.	There is no any endangered species of flora and fauna found in this area as per record of Forest Department
4.	There will be no chance of cutting any tree on that particular site.
5.	The extracted river bed sands from the River bed deposits would be utilised for filling and other construction work.
6.	Adverse impact on the surrounding environment due to the operation of mining Contract will be negligible.
7.	The operation of the Mining Contract would generate both direct and indirect employment and thereby help in uplift of socio-economic scenario of the locality.
8.	A detail programme for recuperation and reclamation of the mine Contract area has been described in the "Progressive Mine Closure Plan" to restore the ecology of the surroundings.

Mining Plan is Approved

Prabal Kumar Goswami (M. Tech)
Regd. No. DGMRO/137/2013

Senior ...
Directorate of Geology & Mining,
Kahllpara, Guwahati-19

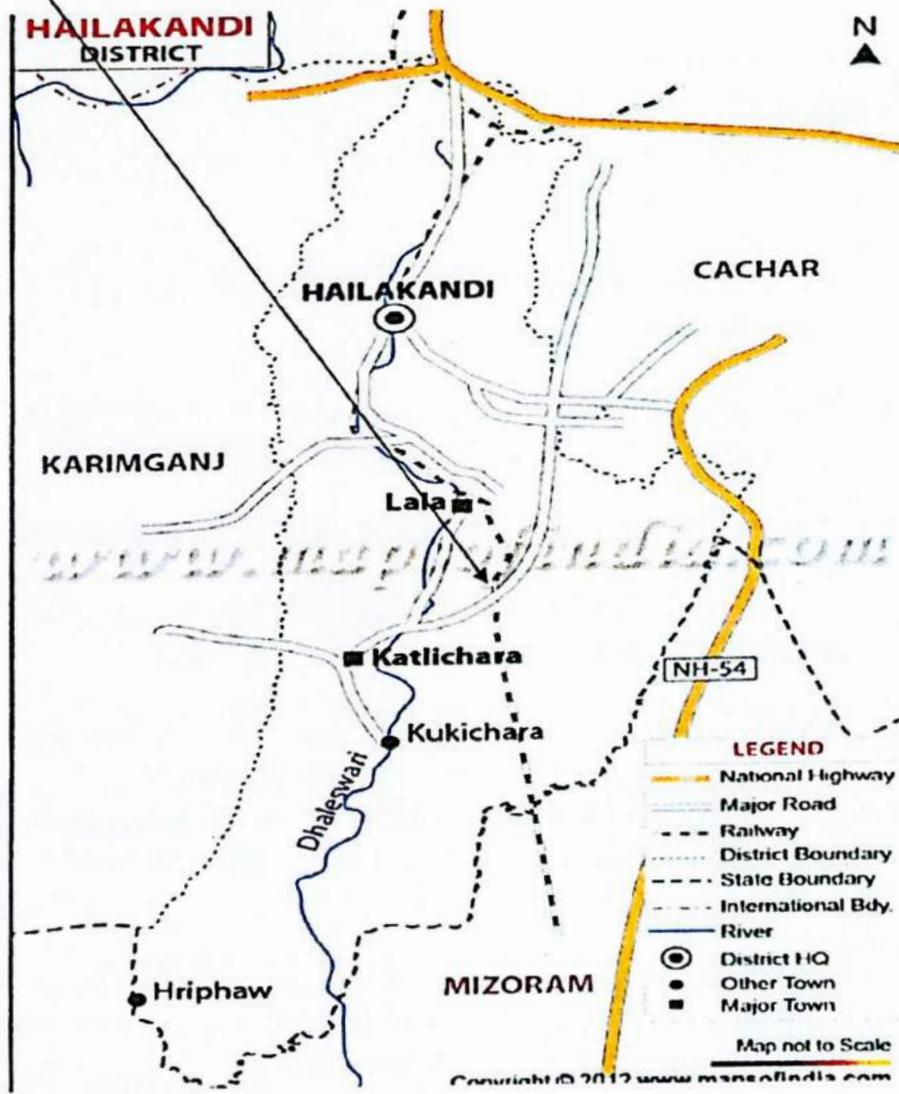
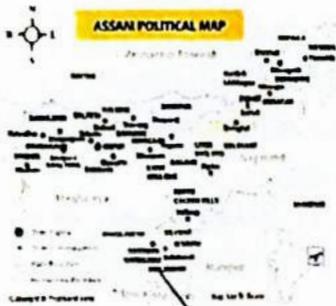
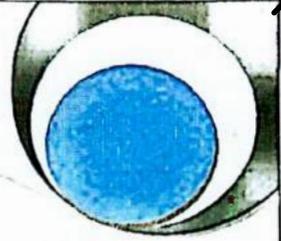


Fig. 1: Location Map of Hailakandi District

Mining Plan is Approved

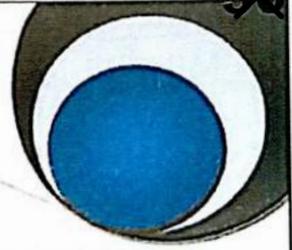
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Senior Geologist

Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-781 10

Handwritten signature
Prabal Kumar Goswami (M. Tech)
No. DGMRQP/137/2018

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GPS Map Camera



Nunaikhal Grant, Assam, India
Samarikona-Gaglacherra-Bilaipur-Phaisen Rd,
Nunaikhal Grant, Assam 788163, India
Lat 24.520457°
Long 92.63224°
23/09/22 12:08 p. m.



GPS Map Camera



Nunaikhal Grant, Assam, India
Samarikona-Gaglacherra-Bilaipur-Phaisen Rd,
Nunaikhal Grant, Assam 788163, India
Lat 24.520466°
Long 92.632138°
23/09/22 12:08 p. m.

Mining Plan Approved
Basu

Fig. 2: Site photographs of Lalacherra Sand Mining Contract

Senior Geologist,
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Signature
Pratim Kumar Goswami (M. Tech)
Lic. No. DGM/QP/137/2018

18

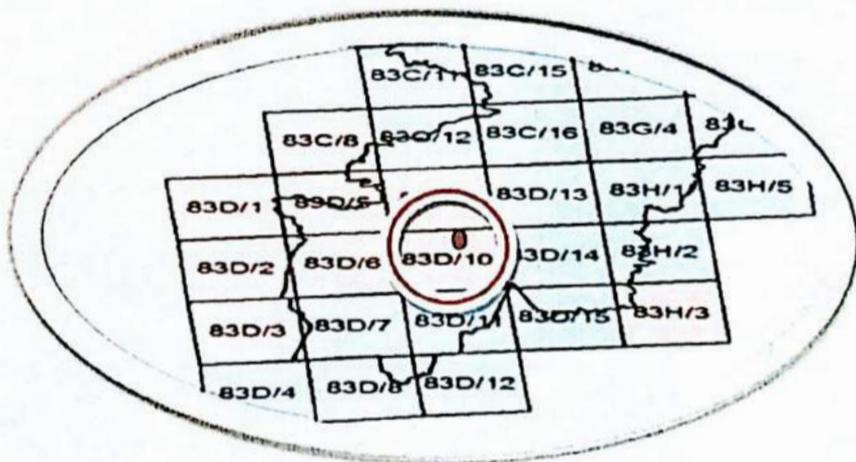
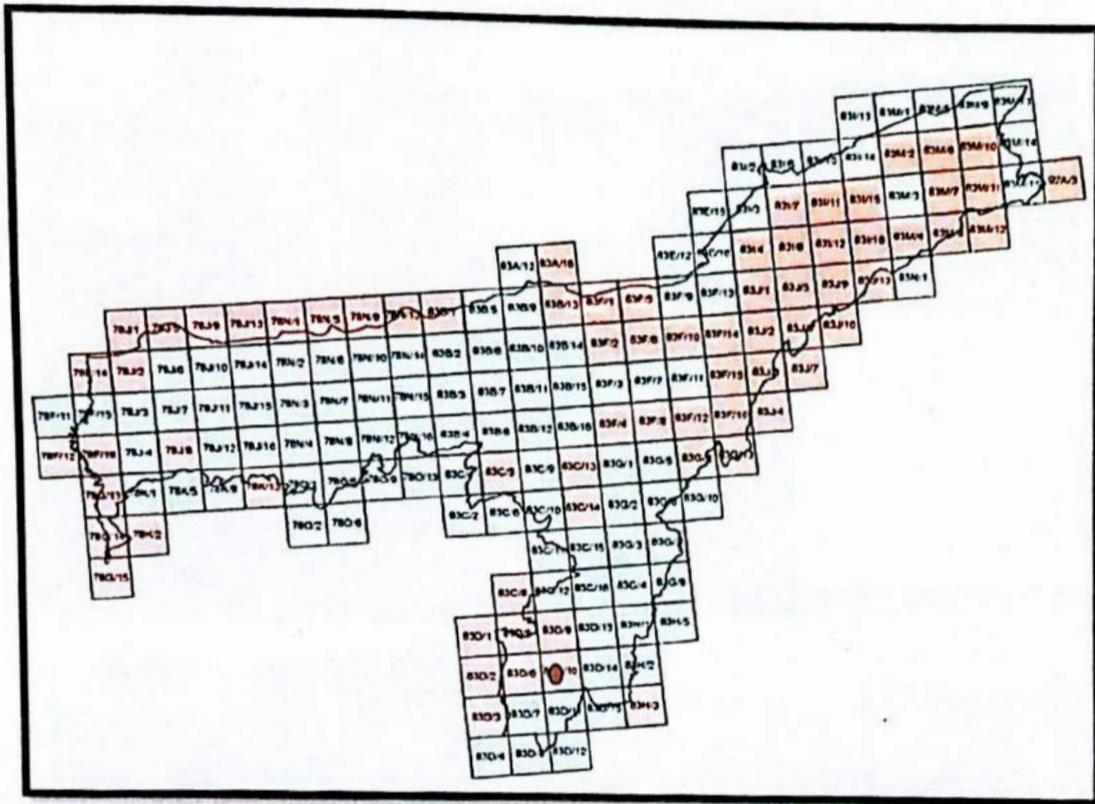
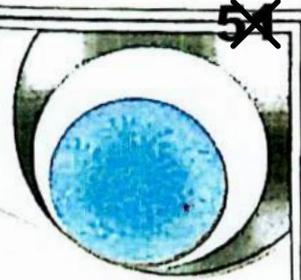


Fig3 : TOPOSHEET MAP OF ASSAM (SURVEY OF INDIA)

SHOWING TOPOSHEET No.83D/10 OF Lalacherra MCA (SAND).

Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RGP/371/2018

Mining Plan is Approved

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

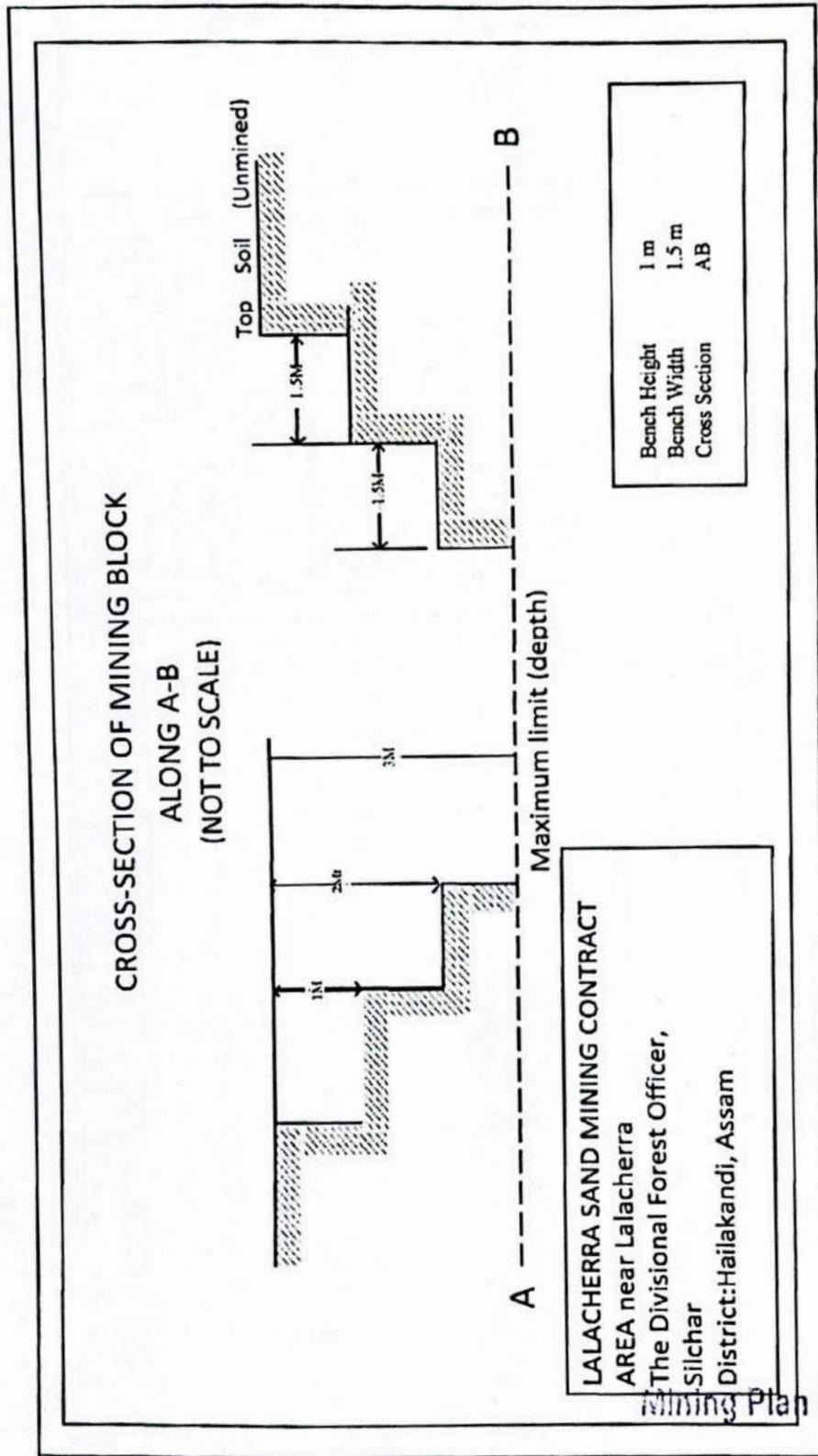


Fig.4: Cross sectional view of LALACHERRA SAND MINING CONTRACT AREA

Mining Plan is Approved

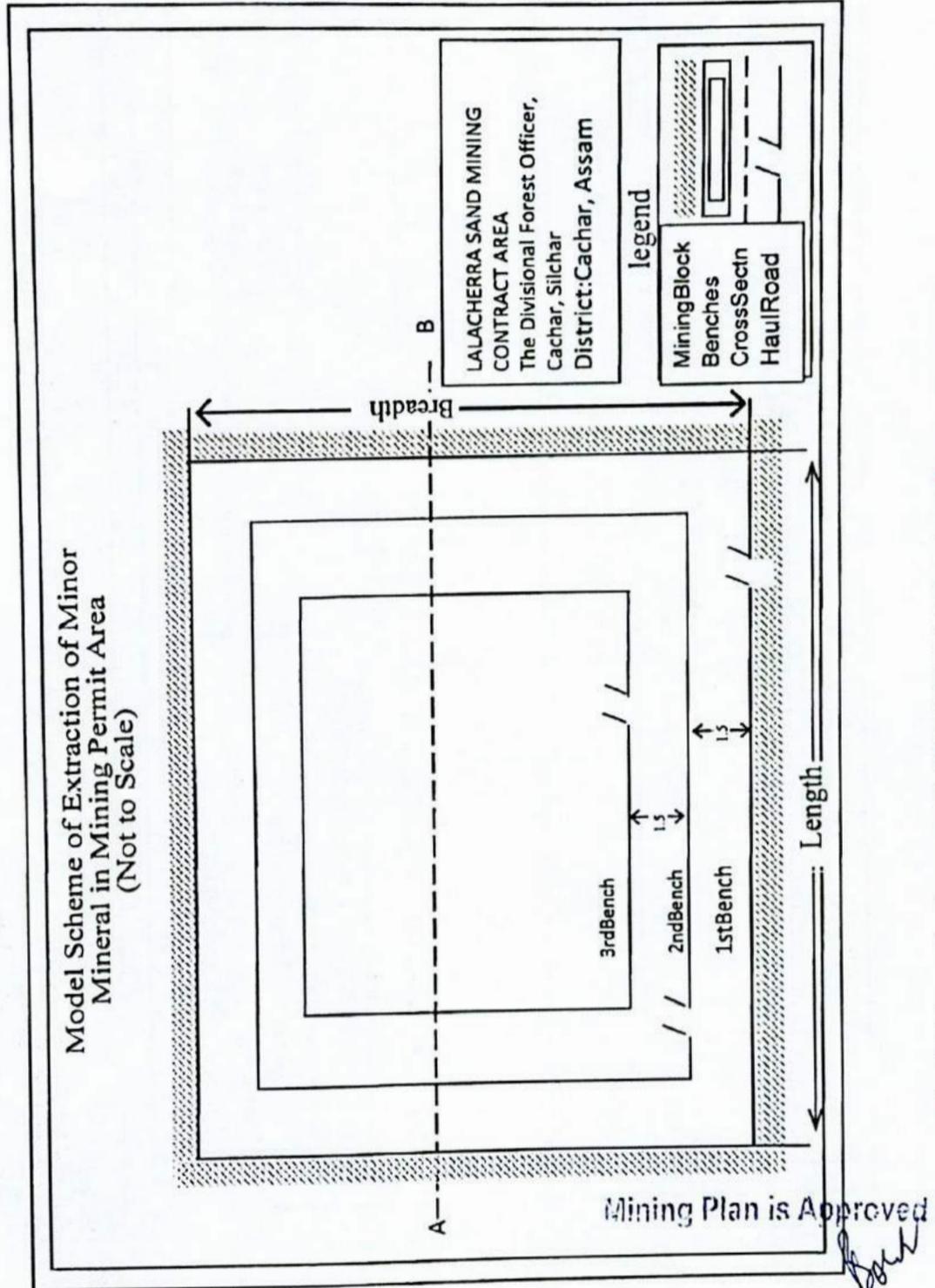
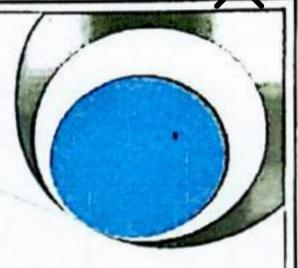
Boel

Prabal Kumar Goswami (M. Tech)
Rand. No. DGM/ROP/37/2018

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

MINE PLAN

Sand/Lalacherra MCU/ DFO Hailakandi



Prabal Kumar Goswami
Prabal Kumar Goswami (M. Tech)
Regd. No. DGM/RQP/37/2016

Senior Geologist
Directorate of Geology & Mining, Assam
Kahilpara, Guwahati-19

Fig.5: Schematic diagram of LALACHERRA SAND MINING CONTRACT AREA

GOOGLE MAP
 LALACHERRA SAND MINING CONTRACT UNIT, HAILAKANDI



Points	Latitude	Longitude
1	24°31'41.4"N	92°37'15.5"E
2	24°31'40.7"N	92°37'15.2"E
3	24°31'14.0"N	92°37'57.0"E
4	24°31'13.0"N	92°37'54.0"E
5	24°30'31.7"N	92°38'46.3"E
6	24°30'30.9"N	92°38'46.4"E



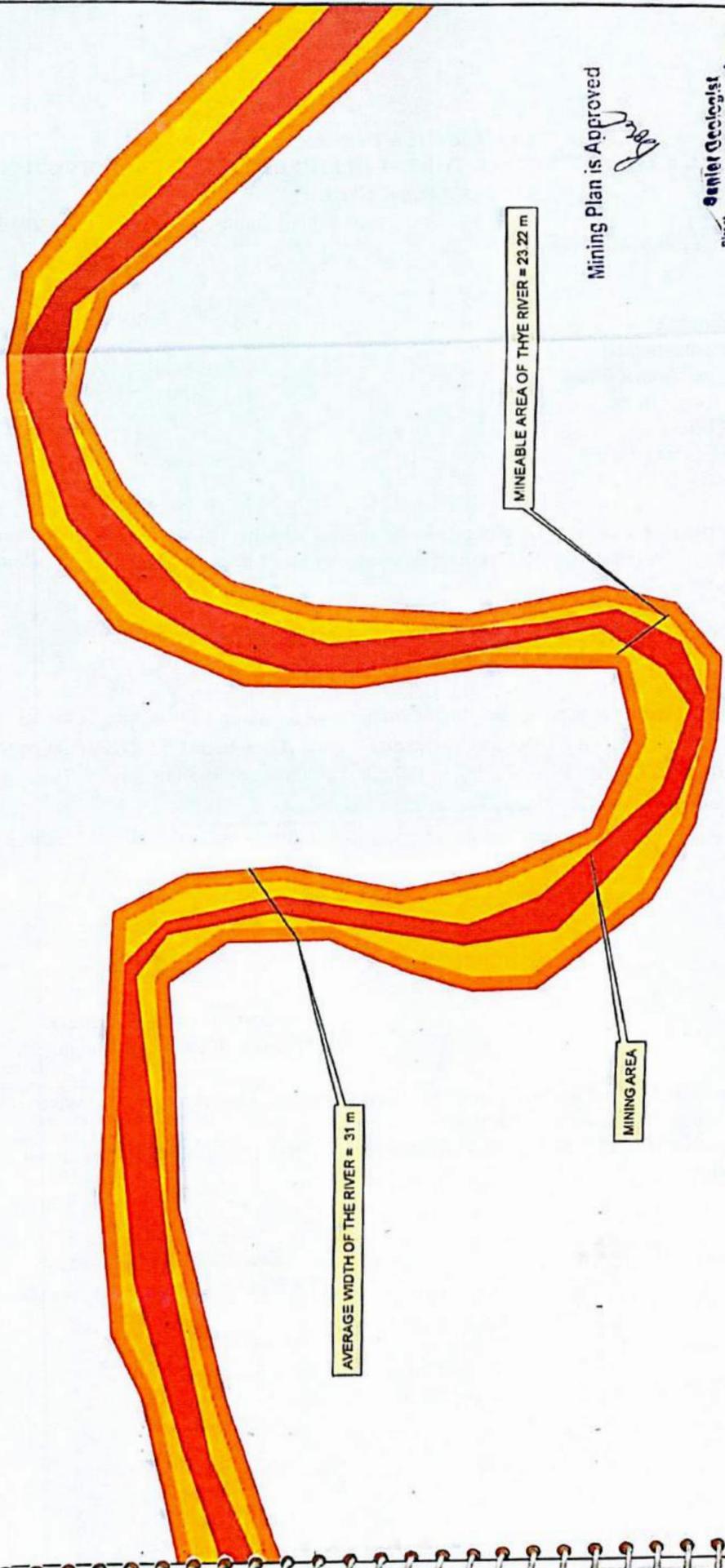
Prabal Kumar Goswami (M. Tech)
 Read. No. DG/MS/CP/31/2018

Mining Plan is Approved

Senior Geologist
 Directorate of Geology & Mining, Assam
 Kahlipara, Guwahati

Google Earth
 © 2022 Maxar Technologies

LALACHERRA SAND MINING CONTRACT UNIT, HAILAKANDI (SKETCH MAP)



Legend

- RIVER
- MINING AREA
- MINEABLE AREA

Senior Geologist
 Directorate of Geology & Mining, Assam,
 Kailashpara, Dibrugarh-78

Mining Plan is Approved



Prabhat Kumar Goswami
 Prabhat Kumar Goswami (M. Tech)
 Regd. No. DGM/ROE/272012



**GOVERNMENT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER; HAILAKANDI DIVISION
HAILAKANDI.**

E-mail: hailakandiforests1992@gmail.com

No. HKD/DFO(T)/LSMCU/3257-59

Dt. 09/11/2022

To

Sri Purnam Deb
C/o Prashanta Deb
Bongaon, Aizwal Road
P.O.- Bhaga Bazar
P.S. - Dholai
Dist.- Cachar, Assam
Pin- 788120

Sub:- Preparation of mining plan alongwith the mining closure plan (Progressive & Final) including EIA (Environmental Impact Assessment) for "Lalacherra Sand Mining Contract Unit"-reg.

Ref:- This Office Letter No. HKD/DFO(T)/LSMCU/LoI/3251-56 Dt. 09-11-2022.

Sir,

You are hereby requested to submit mining plan alongwith mining closure plan (Progressive & Final) including EIA (Environmental Impact Assessment) for "Lalacherra Sand Mining Contract Unit" duly approved by an Officer Authorised by the Director, Directorate of Geology & Mining, Assam, Guwahati-19.

In this regards necessary information, map of the mohal area etc. are enclosed herewith.

Encl: As specified.

Yours faithfully

Divisional Forest Officer
Hailakandi Division, Hailakandi

Copy to:

1. The Director, Directorate of Geology & Mining, Assam, Guwahati-19 for favour of his kind information and necessary action.
2. The Chief Conservator of Forests, Southern Assam Circle, Silchar for favour of his kind information.

Divisional Forest Officer
Hailakandi Division, Hailakandi

SCHEDULE A
"Information Memorandum"

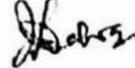
1. Name of the Mineral Concession Area : Lalacherra Sand Mining Contract Unit
2. Division : Hailakandi Forest Division, Hailakandi.
3. Range / Beat : Matijuri.
4. District : Hailakandi
5. Status of Land : Non- Forest (Forest/Non-Forest)
6. Grant of Mining Contract for collection of 91000 cum Sand from the mining area.
 - (a) Area and Estimated Reserves = 4.95Ha with 25,000 cu.m. per year (Approx).
 - (b) Period of Contract/ Permit = 7 (Seven) years from date of possession.
 - (c) Reserve Price: Rs.1,27,40,000/- (Rupees One crore Twenty Seven Lac Forty Thousand only).
 - (d) Earnest Money: 10% on reserve price, i.e., Rs. 12,74,000 (Rupees Twelve Lac Seventy Four Thousand only). However, 50% of this amount if bidder is an individual and belongs to S.T/S.C/OBC, i.e., Rs. 6,37,000/- (Rupee Six Lac Thirty Seven Thousand only).
 - (e) G.P.S Coordinates of the corners of mine area: The boundary pillars shall be installed on site by the successful bidder at these and other intermediate locations, as per the directions of competent authority, before start of mining operation.

S. No.	GPS Co-ordinates
1	24°31'41.4"N 92°37'15.5"E
2	24°31'40.7"N 92°37'15.2"E
3	24°31'14.0"N 92°37'57.0"E
4	24°31'13.0"N 92°37'54.0"E
5	24°30'31.7"N 92°38'46.3"E
6	24°30'30.9"N 92°38'46.4"E

- (f) Google Earth image of the Mineral Concession Area-
- (g) Representative photographs of the Mineral concession area-
- (h) Applicable Clearances:

- No Objection Certificate from Deputy Commissioner in case of Mineral concession Area is Revenue land (non-forest land):- Yes. (copy enclosed).
- Environment Clearance and other clearances to be obtained from State Environment Impact Assessment Authority, Govt. of Assam as per and the instructions of the Ministry of Env., Forests & Climate Change, Govt. of India issued vide S.O. 1533(E), dated 14.09.2006 and its subsequent amendments.
- In case of Mineral concession Area is situated in Forest land, the Forest Clearance to be obtained under Forest Conservation Act, 1980 from the Ministry of Env., Forests & Climate Change, Govt. of India

Submitted



(J. Deka)

Divisional Forest Officer
Hailakandi Division, Hailakandi

GOOGLE EARTH MAP OF LALACHERRA SAND MINING CONTRACT UNIT



Submitted,

(J. Deka)

Divisional Forest Officer,
Hailakandi Division, Hailakandi



CHALLAN
TR Form -5(a)



GRN	AS00291723920223E	BARCODE	[Barcode]		Date	31/10/2022-19:44:05	Form ID	
Department				Payer Details				
Geology and Mining								
Non-ferrous Mining and Metallurgical Industries102				TAX ID (If Any)				
Type of Payment				PAN No.(If Applicable)				
Office Name DIRECTORATE OF GEOLOGY and MINING				Full Name		Laqlachera Sand Mining Contract Area		
Location Kamrup Metro								
Year 2022-2023 One Time				Flat/Block No.				
Account Head Details			Amount In Rs.	Premises/Building				
0853-00-102-7079-000 Approval,Of Mining Plan			5000.00	Road/Street				
				Area/Locality				
				Town/City/District				
				PIN				
				Remarks (If Any)				
				The DFO Hailakandi				
				Amount In		Five Thousand Rupees Only		
Total			5,000.00	Words				
Payment Details				FOR USE IN RECEIVING BANK				
STATE BANK OF INDIA								
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Name of Bank				Bank-Branch		STATE BANK OF INDIA		
Name of Branch				Scroll No. , Date		Not Verified with Scroll		

Department ID :

Mobile No. : 9435116542



খনিজ সম্পদৰ
অন্বেষণত

GOVERNMENT OF ASSAM
DIRECTORATE OF GEOLOGY AND MINING
BHU-BIGYAN BHAWAN
DAKHINGAON,KAHILIPARA,GUWAHATI-19
Email: dgmassam@gmail.com
dgm.assam@gov.in

No. GM/MM/86-B (40)/ Pt.VII/

Dtd.Guwahati,the

Nov., 2022.

From : - Shri Ananda Kumar Das, ACS,
Director,
Directorate of Geology & Mining, Assam,
Kahilipara, Guwahati-19.

To : - The Divisional Forest Officer,
Hailakandi Division ,Hailakandi

Sub : - Approval of Mining Plan alongwith progressive Mine Closure Plan in
respect of **Lalacherra Sand Mining Contract Area (area 4.95 hec.)**
in **Hailakandi Dist.** of Assam State submitted under Rule 51 & 52 of Assam
Minor Mineral Concession Rules,2013. **GPS Locations are :**

- 1) 24°31'41.4"N -92°37'15.5" E
- 2) 24°31'40.7"N-92°37'15.2" E
- 3) 24°31'14.0"N-92°37'57.0" E
- 4) 24°31'13.0"N-92°37'54.0" E
- 5) 24°30'31.7"N-92°38'46.3" E
- 6) 24°30'30.9"N-92°38'46.4" E

Ref : - Your letter No. HKD/DFO(T)/LSMCU/3257-59 dtd. 9/11/2022
The Mining Plan No.3036

Sir,

In exercise of the power conferred under under Rule 51 & 52 of Assam Minor Mineral Concession Rules,2013, I hereby approved the aforesaid Mining Plan (including Progressive Mine Closure Plan) prepared by **R.Q.P. Prabal Kr. Goswami**. This approval is subjected to the following conditions :

- 1) The Mining Plan alongwith Progressive Mine Closure Plan is approved without prejudice to any other law applicable to the mine area from time to time whether made by the Central Government, State Government or any other authority and without prejudice to any order or direction from any court of competent jurisdiction.
- 2) The proposals shown on the plates and/or given in the document is based on the lease map/sketch submitted by the lessee and is applicable from the date of approval.
- 3) It is clarified that the approval of aforesaid Mining Plan along with Progressive Mine Closure Plan does not in any way imply the approval of the Government in terms of any other provision of Mines & Minerals (Development & Regulation) Act,1957 or the Minerals (Other than Atomic & Hydro Carbon Energy Minerals) Concession Rules,2016 and any other laws including Forest (Conservation) Act,1980, Environment (Protection) Act,1986 or the rules made there under Mines Act,1952 and Rule & Regulation made there under.
- 4) Directorate of Geology & Mining, Assam has not undertaken verification of the mining lease boundary on the ground and does not undertake any responsibility regarding correctness of the boundaries of the precise area as furnished by the lessee.
- 5) At any stage, if it is observed that the information furnished data incorporated in the documents are incorrect or misrepresent facts, the approval of the document shall be revoked with immediate effect.
- 6) This approval is restricted in respect of the proposals contained therein within mining lease area and is applicable from the date of approval and maximum

quantity of Sand recommended for extraction is 52,310 cubic meter for five years to be used for filling, leveling & other construction works subject to all statutory compliance and clearances for the mining activities to be carried out within the mining leasehold. 02

- 7) Adequate number of check dams and retaining walls shall to made & maintained in good conditions to prevent any anticipated detrimental impact on water regime.
- 8) "Safety Berm" of adequate dimension shall be kept at all the places in the vicinity of statutory barrier, high bench/escarpment. It shall also be ensured that no excavation is to be made in the vicinity of any high side wall/escarpment. Stability of benches, escarpments shall be closely monitored. It is the responsibility of the lessee to ensure the stability of all the escarpments/side/benches, Lessee shall take all necessary steps time to time so as to ensure the stability of ground, which includes but not limited to reduction of the high side wall to safe and stable condition within first year itself.
- 9) Sufficient safety Berm shall be maintained with respect to public road/village road.
- 10) In case of patta land, a certificate from Revenue Authority should be obtained that the mining area is a non agricultural land.
- 11) Violation of the provision of the Mining Plan including Progressive Mine Closure Plan shall liable to cancel the Mining Plan.
- 12) Environmental clearance must be obtained from the competent authority before execution.
- 13) Divisional Forest Officer should confirm that the lease area does not fall in the National Park, Wild Life Sanctuary, Game Sanctuary, Bird Sanctuary etc including ecosensitive zone and does not affect the animals, birds and biodiversity in anyway.
- 14) There is no provision of mechanized or semi mechanized mode of extraction in case of river sand mining.
- 15) Blasting is not allowed.
- 16) The Divisional Forest Officer should ensure that no additional quantity is to be extracted.

Encl: Approved Mining Plan alongwith Progressive Mine Closure Plan.

Yours faithfully,

|

Director,
Directorate of Geology & Mining, Assam.

Dtd. Guwahati, the 22nd Nov., 2022

No. GM/MM/86-B (40)/Pt.VII 4835-39
Copy to :- 1) The Deputy Commissioner, Hailakandi

2) The Superintendent of Police, Hailakandi

3) Sri Purnam Deb, Bongaon, Aizwal Road, P.O.: Bagha Bazar, P.S.: Dholai,
Dist.: Cachar, Assam.

4) Office copy.

-for kind information and
necessary action.
- for kind information
and necessary action.

Director,

Directorate of Geology & Mining, Assam

PA



GOVT OF ASSAM
OFFICE OF THE DIVISIONAL FOREST OFFICER HAILAKANDI DIVISION

LETTER OF INTENT

No. HKD/DFO(T)/LSMCU/LOI/3251-56

Dtd.09-11-2022

Under the provisions of Assam Minor Mineral Concession Rules, 2013 the below scheduled Minor Mineral Concession is granted to M/s Select Department, Prop.-PURNAM DEB (6851518485), Vill & P.O.- Bongram Aizwal Road, P.O.-Bhagabazar., PS- Dholai, Dist.-Cachar (Assam) for extraction of Minor Minerals (Sand,) against his offered bid of Rs.51,122,000.00/- (Five Crore Eleven Lakhs Twenty Two Thousands Rupees.) only for NIT No. HKDDFO(T)E-Tender16 , NIT Date 30-07-2022, Auction No. 16 for the period of 7 (Seven) years as per PCCF & HoFF, Assam letter No.O.O. No. 605 dtd.03-11-2022 with effect from the date fixed in Mining Lease Deed contract in the prescribed from MC-1.

The selected bidder shall be required to deposit an amount equal to 25% of the annual dead rent/ contract money as the Security along with an additional amount equal to one month's dead rent/ contract money in advance.

The selected bidder shall deposit the annual dead rent (in case of lease) or contract money, as the case may be, in respect of the minor minerals in four quarterly installments in advance including sale tax income tax as per existing rate or any other taxes imposed by the Govt. The annual dead rent or contract money shall be increased @25% on completion of each of three years.

Where the selected bidder is awarded to operate the area, hence he is to deposit/ pay an additional amount equal to ten percent of the due dead rent/ contract money along with installments towards the Mines and Minerals Development, Restoration and Rehabilitation Fund along with quarterly installments of dead rent/contract money in advance.

The LoI holder/ selected bidder shall also furnish a solvent surety for a sum equal to the amount of the annual bid for execution of the agreement. In case the surety offered by the contractor(s) during the subsistence of the contractor is not found solvent, the contractor(s) shall offer another solvent surety and a supplementary deed to this effect shall be executed.

Mineral concession holder (LoI holder) shall prepared mining plan alongwith the mining closure plan (Progressive & Final) including EIA (environmental impact assessment) duly approved by an officer authorized by the Director in this behalf within 45 days from the date of issue of this LoI to ensure scientific and systematic mining and environmental safeguard. The plan shall contain the conceptual plan of the mining area and take into consideration the following aspects:-

- (i) Level of Production,
- (ii) Level of Mechanization,
- (iii) Type of Machinery used,

Contd-1

- (iv) Quantity of diesel/ energy fuel consumption,
- (v) Number of trees uprooted due to proposed mining operations.

A mining plan shall incorporate the following as a minimum:-

- (i) The plan of the area under concession delineated on a map with boundaries duly marked along with the positions of boundary pillars (as specified in the Rule) with GPS readings.
- (ii) The plan of the area under concession showing the nature and extent of the mineral body/ spot or spots where the mining operations are proposed to be undertaken.
- (iii) The plan of the area shows natural water courses, limits of reserves and other forest areas and density of trees, if any, assessment of impact of mining activity on forest, land surface and environment including air and water pollution i.e. the environment management plan.
- (iv) Details of the geology and lithology of the area including the estimated mineral reserves of the area.
- (v) Extent of manual mining or mining with the use of machinery and mechanical devices.
- (vi) Tentative scheme of mining and annual program and plan for excavation/ production from year-to-year for a period of five years as part of the Mining Plan.
- (vii) Proposed method of mining/ development of mines, use of explosives and blasting operations, if any, stacking and disposal of minerals, mine-drainage pattern, handling of the overburden, location of electronic weigh bridges and mineral processing, if any.
- (viii) Progressive and final mine closure plan.
- (ix) Details of scheme of restoration/ rehabilitation of the area through afforestation, land reclamation, use of pollution control devices and such other measures as may be directed by the State Government from time to time.

In addition to the requirements stipulated under sub-rule (4) above, every mining plan shall delineate the approach in respect of environment safeguards and restoration and rehabilitation measures of the area with regard the following among others:-

- (i) Precautions for the protection of environment and control of pollution while undertaking mining operations in the area granted in contract lease/ contract.
- (ii) Control of air pollution due to dust, exhaust emissions or fumes during mining or processing operations for minor mineral and related activities and containing the same within permissible limits specified under any environmental laws for the time being in force.
- (iii) Precaution to prevent or reduce the discharge of toxic and objectionable liquid affluent from minor

mineral quarry, workshop or processing plant within the permissible limits No such toxic affluent shall be discharged in any water body or in the sub-soil through a bore-hole.

(iv) Abatement of land control over the noise arising out of mining and processing operations for minor minerals so as to keep the same within the permissible limits.

(v) Prevention of containment of any damage to the flora of the area held under concession and the nearby area, scheme of undertaking plantation to compensate for any unavoidable damage and maintenance of the same during the subsistence of the concession period.

(vi) Removal and stacking of any top soil or over-burden or waste rock and non-saleable minor mineral excavated/ generated during the mining operations and utilization of the same for restoration and rehabilitation of the area.

(vii) Plan for phased restoration, reclamation and rehabilitation of land affected by mining operations.

The mining plan, once approved, shall be valid for the mineral concession period, unless revised and modified and got approved during the concession period.

The owner, agent, mining engineer or manager of every mine shall review the mining plan after every five years and shall submit scheme of mining for the next five years of the concession period for approval.

Schedule

1. Name of Mining Contract Unit: - Lalacherra Sand Mining Contract Unit (Sand,).
2. Area: - 4.95, Hector (Sand,) Unit.
3. Boundary description with GPS coordinates with Mining Unit Boundary confined with the following Pillar Nos.:- GPS Co-ordinates
4. Yearly Contract Money. (For 1st. Yr.): - Rs.7,303,143.00/-
5. Security Amount to be paid equal to 25% of 1Yr. Dead rent /Contract money:- Rs.1,825,786.00/-
6. Additional 1 month Dead Rent/Contract money in advance equal to Rs.608,595.00/-
7. Additional 10% of 1 month Dead Rent/Contract money towards MDRR = Rs.60,860.00/-
8. Additional 10% of 1 month Dead Rent/Contract money towards MDFT = Rs.60,860.00/-
9. GST against 1 month Contract money amounting to (@5% of 608,595.00/-) = Rs.30430.00/-
10. Income Tax against 1 month Contract money amounting to (@2.5% of 608,595.00) = Rs.15519.00/-

Selected Bidder / LOI Holder should submit his acceptance letter within 15 days from the date of issue of LOI.

1. The Chief Conservator of Forests, Sourhern Assam Circle, Silchar

2. The Addl. Chief Secretary to the Govt. of Assam, Environment & Forests Department, Dispur, Guwahati-6

3. The Principal Chief Conservator of Forests and Head of Forests Force, Aranya Bhawan, Panjabari, Guwahati-37

4. The Addl. Principal Chief Conservator of Forests (T), Lower Assam Zone, Basistha, Guwahati-29

5. The Managing Director, Assam Mineral Development Corporation Ltd. Khanij Bhawan, Near Ganesh Mandir, R.P. Road, Dispur, Guwahati-06

Divisional Forest Officer
Hailakandi

Annexure - D

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Submission of Inspection report in compliance of Hon'ble NGT order dated 24.04.2024 in the matter of OA no. 96/2024, Bimal Baroi & ors vs State of Assam & ors.

Legal Cell <legalcell@pcbassam.org>

Tue 6/25/2024 2:05 PM

To:ngtjudicial-kolkata@gov.in <ngtjudicial-kolkata@gov.in>

Cc:gpsingh.cpcb@nic.in <gpsingh.cpcb@nic.in>;Member Secretary <membersecretary@pcbassam.org>;Zoshillong Cpcb <zoshillong.cpcb@nic.in>

📎 1 attachments (18 MB)

Inspection Report_OA no. 96_2024.pdf;

Sir / Madam,

In compliance with the order dated 23.04.2024 of the Hon'ble National Green Tribunal, Principal Bench, New Delhi, in OA No. 96/2024, the Joint Committee, constituted as per the said order, conducted an field inspection of the subject area on 22.05.2024. The inspection report, signed dated 16.06.2024, has been forwarded to the Pollution Control Board, Assam (PCBA).

In accordance with the directives outlined in Paragraph 7 of the aforementioned order, the Inspection Report of the Joint Committee is hereby attached for your perusal.

Regards

Legal Section

Pollution Control Board, Assam

Bamunimaidam, Guwahati-21



LIFE
Lifestyle for
Environment